understand that this House is the Congress Parliamentary Group? Just a word came from the Prime Minister and suddenly he got up and sprang a surprise. We were not even given a chance.

ME. CHAIRMAN: That problem was raised and disposed of yesterday.

SHRI BHUPESH GUPTA: I said some other things.

SHRI H. P. SAKSENA (Uttar Pradesh) : There is a fundamental mistake in the statement of Mr. Gupta . . .

SHRI BHUPESH GUPTA: If I am mistaken fundamentally, then you may correct me.

MR. CHAIRMAN: All that I am worried about is this.

SHRI BHUPESH GUPTA: I wanted this matter to be gone into by you. The Minister could have come and asked us, could have wanted our opinion. For two days, but for the Question Hour, the time was wasted and the sole responsibility must rest On the Government which does not even know how to conduct the business of the House.

MR. CHAIRMAN: Sit down. Don't talk too much. You spoil your case by talking too much.

SHRI BHUPESH GUPTA: I want a stricture on the Government from you.

MR. CHAIRMAN: Government may press, withdraw or do whatever they like with a Bill. All that I say is that in yesterday's Order o'f Business you found not merely the Lady Hardinge Medical College Bill but also the other Bill, Prevention of Cruelty to Animals Bill.

SHRI V. K. DHAGE (Bombay): There was also a third item, Sir.

MR. CHAIRMAN: Not for yesterday. I have got the Order of Business with me. These two were there. It does

not look well that on the very second day we should adjourn at five minutes after one.

SHRr BHUPESH GUPTA: People laugh at us.

MR. CHAIRMAN: At you? That is all right.

SHRI BHUPESH GUPTA: Many of them, at the Rajya Sabha.

MR. CHAIRMAN: No.

THE PREVENTION OF CRUELTY TO ANIMALS BILL, 1959

THE DEPUTY MINISTER OF AGRICULTURE (SHRI M. V. KRISH-NAPPA) : Sir, with your permission and with the permission of the House, I beg to move this motion in a slightly amended form with a view to increasing the number of members of the Joint Committee to 45, fifteen from this House and 30 from the Lok Sabha.

Sir, I move:

"That the Bill to prevent the infliction of unnecessary pain or suffering on animals and for that purpose to amend the law relating to the prevention of cruelty to animals be referred to a Joint Committee of the Houses consisting of 45 members; 15 members from this House, namely: —

1. Shrimati Lakshmi N. Menon
2. Shri Jai Narayan Vyas
3. Dr. M. D. D. Gilder
4. Shri K. Madhava Menon
5. Shrimati Chandravati Lakh-anpal.
6. Prof. N. R. Malkani
7. Shri Amolakh Chand
8. Shri Tajamul Husain
9. Shri Onkar Nath
10. Shri V. C. Kesava Rao
11. Dr. H. N. Kunzru
12. Shri Lalji Pendse

[Shri M. V. Krishnappa.]

13. Shri Dahyabhai Patel
14. Shri Niranjan Singh
15. Shrimati Rukmini Devi Arundale

and 30 members from the Lok Sabha;

that in order to constitute a meeting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that in other respects, the Rules of Procedure of this House relating to Select Committees shall apply with such variations and modifications as the Chairman may make;

that this House recommends to the Lok Sabha that the Lok Sabha do join in the said Joint Committee and communicate to this House the names of members to be appointed by the Lok Sabha to the Joint Committee; and

that the Committee shall make a report to this House by the first day of the next session."

Hon'ble Members are aware that this Bill is the outcome of long and varied discussions in the past. It will be recalled that on the 5th March 1954 on the floor of this hon'ble House, Shrimati Rukmini Devi Arundale introduced a Bill entitled "The Prevention of Cruelty to Animals Bill, 1953'. During the debate on this Bill, the Prime Minister gave his support to the basic approach to the problem but did not agree to a number of clauses in that Bill. Thereafter, on the assurance of the Government that a Committee would be appointed to look into this matter, the Bill was withdrawn by the mover.

The Government of India accepted the need for a thorough enquiry into the position relating to prevention of cruelty to animals and set up a Committee through a Government Resolution on the 16th August 1954. According to the terms of reference, 1 the Committee was required to go into the whole question relating to prevention of cruelty to animals, examine the present legislation in the country and corresponding legislation in other civilised countries, clearly define the word 'animal' for the purpose of the legislation and make such recommendations as are considered necessary having regard to the requirements of scientific and medical research and medical and veterinary treatment, dietary requirements of the population, modern methods of slaughtering animals, etc. The Committee as constituted at that time consisted of 13 official and non-official members with Shri V. K. Krishna Menon as Chairman. The personnel of the Committee underwent some changes and later Shri V. B. Gandhi, M.P. and Shrimati Rukmini Devi Arundale were appointed as Chairman and Vice-Chairman of the Committee respectively.

After an intensive local study of the problems in various States and after collecting evidence from the State Governments, local bodies medical authorities, research institutions, humanitarian organisations and also distinguished individuals, the Committee submitted its report on the 23rd March 1957.

The Committee, in their Report, drew our attention to a number of deficiencies in the Prevention of Cruelty to Animals Act, 1890. As al ready stated in the Statement of Objects and Reasons, the existing Act has a restricted scope. The operation of the Act is confined to big towns and cities and. there too, in municipal limits only. The legislation enacted on the subject by the various State Governments is not uniform. The Act defines animal as meaning 'any domestic or captured animal' only, leaving out other animals, on whom also cruelty is inflicted. The existing Act does not provide for punishment of certain acts of cruelty. The penalty provided under the existing Act in respect of certain offences is als» inadequate.

These deficiencies and the measures recommended by the Prevention of Cruelty to Animals Committee to overcome the same have been the subject of frequent discussions in Parliament. I have, from time to time, been answering various questions in this House relating to the Committee's Report, recommendations contained therein and the action taken or proposed to be taken on the same. On a motion tabled by our colleague. Dr. W. S. Barlingay, this Report came up for a long debate on the 18th September last year. In the course of that debate, several Members in this House expressed themselves in favour of the main recommendations of the Report, particularly those involving central legislation. An assurance was given to the House at that time that early steps would be taken to introduce the Prevention of Cruelty to Animals Bill as recommended by the Committee. As hon. Members are aware, I introduced the Bill in this House on the 13th March, 1959.

Sir, this Bill purports to give effect to certain recommendations of the Committee which required Central legislation. The Bill is intended to repeal the Act of 1890, and substitute it by fresh legislation which will remove its shortcomings and enlarge its scope. For instance, the Bill, when passed, will extend to the whole of India except the State of Jammu and Kashmir and will be uniform in its application to all States. It has defined animal to mean 'every species of animal (other than human beings) and every species of bird'. It provides for the punishment of certain offences which are not included in the existing Act, and for a more severe penalty in some cases. In addition, the Bill provides for the following entirely new measures for animal welfare:

(i) It provides for the constitution at the Centre of an Animal Welfare Board with the object of promoting measures for animal welfare;

(ii) it empowers the Government of India to set up a Committee to regulate the conditions under which experiments on animals can be performed in order to avoid unnecessary pain and suffering; and

(iii) it provides for licensing and regulating the training and performances of animals for the purpose of any entertainment to which the public are admitted through sale of tickets.

Here I must express my sincere appreciation of the valuable work done by the Committee. We have gone carefully through the various clauses of the Bill prepared by the Committee and ae a result of this I examination considered it necessary to modify the draft in some cases. In doing so, one of our objects was to avoid highly controversial issues which would have rendered the implementation of the law difficult. I shall now proceed to describe briefly the principal differences between the Bill under consideration and the draft Bill prepared by the Committee.

The most important difference is the omission of the chapter which dealt with slaughter of animals. In this Chapter, the Committee had included an enabling provision prohibiting the slaughter of animals unless they were first rendered insensible to pain by such mechanical, electrical, chemical or other means as the Central Government may, by notification, specify and no notification was to be issued unless the Central Government was satisfied that adequate arrangements for enforcement exist. This chapter was intended to apply only to such States or to such areas in any State as the Central Government after consultation with the State Governments concerned may by notification specify. Such methods cannot, however, be introduced in this country until a strong public opinion has been built up in their support, particularly in view of the religious sentiment involved in the traditional methods of slaughter practised by different communities such as *Halal* by Muslims, *Jhatka* by Sikhs, etc. Some research is also

[Shri M. V. Krishnappa.] necessary to enable Government to decide the method which would be most effective and suitable in Indian conditions. One of the functions of the Board under sub-clause (e) of clause 9 of the Bill will be to look into this. Considering all these aspects, the Government felt that it would not be advisable to include this chapter in the Bill.

Then, Sir, clauses 14 and 15 of the draft Bill prepared by the Committee provided for the constitution by the Central Government of a Committee to control experimentation on animals. The Prevention of Cruelty to Animals Committee had themselves come to the conclusion that the conditions under which experimentation on animals is carried out in the country are generally not unsatisfactory. So far as Government are aware, Indian workers generally deal with animals humanely. It was not, therefore, considered necessary to appoint a Committee immediately. An enabling provision has, however, been made for setting up such a Committee as and when necessary on the recommendation of the Animal Welfare Board.

The next important change has been made in clause 21. The Prevention of Cruelty to Animals Committee defined a performing animal ("exhibit") to mean exhibit at any entertainment to which the public are admitted or exhibit in any street or other public place, whether on payment of money or otherwise. I am, however, of the view that under the existing circumstances, it will not be desirable to bring street performances within the purview of the proposed legislation on account of the difficulty and hardship involved in the registration of such performers. The provision has, therefore, been restricted to entertainments to which the public are admitted through sale of tickets.

Then, Sir, clause 9(d) of the draft Bill prepared by the Committee in-eluded among the functions of the Animal Welfare Board, provision for supplying animals on hire or otherwise to persons in need of them when their animals are incapacitated for work on account of illness or any other cause. The hon. Members will appreciate that under the existing circumstances neither Government nor the proposed Animal Welfare Board can undertake the responsibility of supplying healthy animals to owners of sick or otherwise incapacitated animals. This provision has, therefore, been deleted.

The use of spur or other similar contrivance with sharp points upon any animal had been included by the Committee as an offence punishable with fine up to Rs. 50 or with imprisonment up to one month, or with both, in clause 11(c) of their draft Bill. We have deleted this clause from the Bill under consideration. As hon. Members are aware, the use of 'spur' is common in ploughing and horse riding. It will, therefore, be difficult, in actual practice, to distinguish between an offence which is punishable and one which is not. The provision is also difficult of enforcement.

Clause 11 (m) of the Committee's Bill has come in the new Bill as clause 11(1). From this clause we have deleted the words "needlessly kills or causes to be killed". This has been done because killing for sport cannot be prohibited. Clauses 11 (n) and 11 (o) of the Committee's Bill have also been deleted. Some other minor changes have also been made.

As stated in the Financial Memorandum on the Prevention of Cruelty to Animals Bill 1959, funds will have to be made available to the Animal Welfare Board as and when it is set up. It is proposed to make an annual *ad hoc* grant of Rs. 25,000 to the Board from the Consolidated Fund for the first two years of its establishment. For obvious reasons, it is not possible to envisage at this stage how the Board will shape itself and to what extent it will succeed in eli-

citing public response in the shape of contributions and donations. In any case, as about three and a half years of the Second Plan period are already over, we have suggested inclusion of a provision of Rs. 37'5 lakhs for implementing the recommendations of the Prevention of Cruelty to Animals Committee during the Third Plan period.

Within the limited time at my disposal, it has not been possible for me to deal with the provisions of the Bill in greater detail. I have no doubt that the Joint Select Committee will consider very carefully each clause of the Bill and suggest such modifications to the same as may appear to them to be necessary. In substance, the Bill is almost substantially the same, with some amendments here and there. I thank you.

MR. CHAIRMAN: Motion moved:

"That the Bill to prevent the infliction of unnecessary pain or suffering on animals and for that purpose to amend the law relating to the prevention of cruelty to animals be referred to a Joint Committee of the Houses consisting of 45 members; 15 members from this House, namely: —

1. Shrimati Lakshmi N. Menon
2. Shri Jai Narayan Vyas
3. Dr. M. D. D. Gilder
4. Shri K. Madhava Menon
5. Shrimati Chandravati Lakh-anpal
6. Prof. N. R. Malkani
7. Shri Amolakh Chand
8. Shri Tajamul Husain
9. Shri Onkar Nath
10. Shri V. C. Kesava Rao
11. Dr. H. N. Kunzru
12. Shri Lalji Pendse
13. Shri Dahyabhai Patel
14. Shri Niranjan Singh
15. Shrimati Rukmini Devi Arundale

. and 30 members from the Lok Sabha;

that in order to constitute a meeting of the Joint Committee th* quorum shall be one-third of the total number of members of the Joint Committee;

that in other respects, the Rules ef Procedure of this House relating to Select Committees shall apply with such variations and modifications as the Chairman may make;

that this House recommends to the Lok Sabha that the Lok Sabha do join in the said Joint Committee and communicate to this House the names of members to be appointed by the Lok Sabha to the Joint Committee; and

that the Committee shall make a report to this House by the first day of the next session."

It is now open for discussion. Mr. Biswanath Das.

SHRIMATI MAYA DEVI CHETTRY (West Bengal): Sir, how much time has been allotted for this Bill?

MR. CHAIRMAN: It is all right. No time limit. The whole day if you want, if you have got something relevant and intelligent to say.

SHRI BISWANATH DAS (Orissa): Mr. Chairman, as you know, I have been a passive Member in this House, taking hardly any active interest in the discussions.

[MR. DEPUTY CHAIRMAK in the Chair]

In spite of this tendency, I have chosen to stand up and speak on this occasion because of the enormity of this problem and the scant State attention that is being paid to this very important and essential question, which governs the entire rural economy of the Union. Sir, the very fact that the Financial Memorandum of the Bill commits the Government only to an annual grant of Rs. 25,000 —a very big sum for the Government for this important measure and it« activities— goes to show the sort of

[Shri Biswanath Das.] attention and importance that is attached to the subject. I join issue with the Government in this respect. I believe that the economy of India will not be developed, will not be improved and much less agriculture could pay the Government its dividends, unless and until Government learn and decide to pay due attention to the animal husbandry, especially the domestic animals of the five lakhs of villages that India has.

Sir, it will be unfair for me not to congratulate very heartily my hon. friend, Shrimati Rukmini Devi Arun-dale, for her untiring efforts in this direction to make it possible for Government to bring the Bill even in this frame and with this little commitment. Let me hope and bless her that she will enthuse the Government with her activities and sincerity, so as to make them do more than what they have decided to do.

Sir, going through the contents of the Bill, I am not only surprised but also amazed and astonished as to how they will give effect to this Bill. From my experience of these forty years I think that, if negligence, want of facilities for animals and consequent starvation and inattention is going to be an offence, Government will be the first offender in this regard. Speaking for myself, I come from a State which claims and which in the eyes of the Government has got more land proportionately than States like Bihar, Uttar Pradesh or West Bengal. Even in my State let me inform the hon. Minister that there are hundreds of villages where the cattle have no cattle stand. The village cattle have no grazing area. They are starving. Hpn. Members of this House will agree with me and I am prepared to cite hundreds of thousands of opinions of responsible and respectable officials of Government who have admitted this sad anomaly . . .

SHRI ABHIMANYU RATH (Orissa): Dhamanahandi near Kotpadi in Koraput district in Orissa where Gandhi Nagar was built—that was the only place where there was grazing ground for cattle in spite of the opposition of the public of that area.

SHRI BISWANATH DAS: . . . who have to admit that cattle in the villages would go on starving for three or four months. It is a known thing.

i

Now Chapter III makes it an offence. Are you going to prosecute all the villagers? I am asking, are you going to prosecute all the villagers? There are no cattle stands in the villages even in these rainy days. During that time the cattle have to come out and they suffer. Severe is their suffering. I would appeal to the hon. Minister to think of these dumb millions, not millions but crores of animals which cannot think for themselves and much less could they act. And what is the use of having a legislation if you cannot attend to these things? Now blessed be your planning. The First Plan eliminated more 'dhenkies' and hand-pounding operatives. The Second Plan will probably give a burial to these activities despite the fact that you have got hand-pounding organisations in each district. Now, where are they to get 'kundah'?. That ls a very useful food which the villagers are getting for their cattle. They are being deprived of even that thing because of the so-called mecha-nisation. In the result today you have in every village mechanical haulers being substituted for these 'dhenkies' and hand-pounding opera-tives. The result is that you do not get 'kundah'. What is the food that you are going to give to these cattle? To us human beings, millions and crores of them, you are not able to give food. How could you provide them with pulses? Pulses they cannot get. Cereals and starchy food they cannot get. Grass they cannot get. Sufferance is their lot. And Chapter III penalises them for such sufferance. Are you going to penalise the villagers, are you going to penalise the family members in every village and in every household? How are you going to put this Bill in operation?

Then, Sir, there is the Welfare Board, to take charge of this very important, essential and national work. The Bill provides for a Welfare Board in clause 4. It is again a thing peculiar to itself. It is a Board of fifteen members, mainly officials. Probably this State grant of Rs. 25,000 will be spent in the T.A. and D.A. and other expenses of this Board, may be less, may be more. I do not think it will be enough even for the meetings of this Board if its members are to meet once a month. Sir, this Board is again to have fifteen members, and the President is not to be elected but is to be nominated by the Government! And the duration of the Board, that again is a thing peculiar to itself. The duration of the life and the activities of the Board have to be prescribed by the Government. This is the first instance in my life where I see that a Bill proposes to prescribe the period of existence of a Board by rules. Sir, these are peculiar cases and need probably peculiar remedies. Whatever that is, the provisions of the Bill as they are today will, I am afraid, do more harm to the very cattle whom you are going to protect.

Sir, let me invite the attention of my hon. friend to clause 11 of the Bill at page 6. It has been stated therein that prosecution will be the fate of those persons who wilfully and unreasonably administer any injurious drug or injurious substance to any domestic animal. What is the agriculturist to do? You would not develop the indigenous system of medicine. That has gone to rack and ruin, a thing which was fostered and developed by your ancestors and was the traditional method of treatment for the animals. What are you going to do? We have no veterinary hospital, not even a hospital in a subdivision till today. Now you are penalising this sort of treatment, the only treatment that is available for the cattle. What are the people going to do? Are they to be perpetually menaced by prosecutions? Suppose there are village rivalries, I take advantage of this provision and prosecute my rival. Is it fair that you should carry such a provision in the Bill? I believe that Government itself is the first offender in this regard by not providing any system of treatment for the cattle, the very cattle who serve their agriculture industry in the State, nor have they developed the indigenous system which we had been having even during the British times. Sir, think of China. You are sending delegations to China. China is developing its indigenous systems. You are not. Therefore it is no use bringing in clause 11(c) as long as Government is not in a position to provide institutions for the treatment of cattle.

Sir, the Bill is a very small and unimaginative approach to this huge problem. Therefore, I would not oppose the Bill. There are very many loopholes like this. I welcome the Bill despite all its faults, and let me hope that something substantial and [real will be done in this regard so that not only cruelty to animals is minimised but something more is done. Sir, no legislation will be useful and much less helpful unless you awaken the social conscience of the people of your country. What is it that you have done in this Bill? Precious little, practically nothing. You have not provided anything in this regard. How are you going to work this Bill? Is it with the big rod in hand? Where is the person and where is the rod? This Rs. 25,000 will be enough to meet the expenses of your Committee. You do not have even a person and much less a rod to give effect to this Bill. Therefore, I would appeal to my hon. friend who annually spends hundreds of crores of rupees— by now probably they have spent thousand crores of rupees on purchasing cereals from foreign countries—why cannot he give something more for this important question? If you cannot provide Western type of hospitals for the treatment of these animals, do provide something to I develop your indigenous system of

[Shri Biswanath Das.] treatment. But do not hold up—and much less bar—those few village doctors that are now available for the treatment of these animals.

Sir, there are many more things to be stated, but I would not mar the occasion, and I welcome the measure and let me take my seat with the hope that the Select Committee will do its best to Improve very much on this Bill and let me equally hope that the hon. Minister who is most enthusiastic to do his utmost will now see that sense dawns on the Government and that necessary things are done and embodied in this Bill so as to make it really a useful legislation.

Dn. A. N. BOSE (West Bengal): Mr. Deputy Chairman, this Bill, very modest as it is in its provisions and full of loopholes, will be welcome to any person with any trace of human feelings left in him. It will be welcome no less for sound practical reasons, because the welfare of the community depends to a great extent on the welfare of the animals as just now pointed out by the speaker who has finished. It is true, Sir, that the condition of humans in our country leaves much to be desired and remedied, but that is no reason why we should be callous towards these mute creatures which exist along with us and have no means o'f their own to look after themselves. But it is not enough that a Bill is prompted by sound humanitarian motives. It is even more necessary that the provisions of the Bill should be practical, should be very precise in their meaning. It is very much necessary that every individual who is affected by the provisions of this Bill should know the exact import, and it should be clear what specific activities constitute violation of its provisions. In this respect, Sir, I must confess that the Bill is very poor in its drafting and I fully join issue with the speaker who spoke before me.

One phrase which occurs almost in every page of the Bill is 'unnecessary pain or suffering'. That is, the pur. pose of the Bill is to remove unnecessary pain and suffering which is very frequently the lot of the mute, dumb creatures. How to define what pain and what suffering is unnecessary? In castration, branding, dehorning of animals, in training of animals, in performing experiments on animals, in all these matters, unnecessary pain and suffering are to be avoided. How is this criterion to be fixed, how much suffering is necessary and at what stage unnecessary suffering is inflicted? There are different processes of operation in the performing of experiments. It is only the scientists who can say what kind of operation is least painful. In the training of animals for performances, dehorning of animals, branding, castration, etc. and in operations which are done everywhere—in the remotest corners of the villages—who is to decide what process is the least painful and how?

Then in one clause—that is clause 11(1) (f)—it is stipulated that to keep an animal chained or tethered upon an unreasonably short or unreasonably heavy chain or chord for an unreasonable time shall be punishable. Sir, when a dog is chained, who will see what amount of time is reasonable and what should be the proportionate time of freedom and chaining, and what should be the proportionate weight of the chain and of the animal? Now, are the rules going to be framed precisely stating the proportion of weight between the chain and the animal, the proportion of time between freedom and detention? Sir, I expected that some explanatory notes would be appended after these clauses against the phrases 'unreasonable time' or 'unreasonably heavy chain' etc.

Government should well remember that they have a heavy responsibility in regard to this matter, that is, the matter of setting a good standard of animal-keeping, Governments, I suppose, are the biggest single animal-keepers in our country. But, unfortunately, they have not set up a very high standard in this regard, for

example in the keeping of the *zoo. In* the Calcutta Zoo for instance the mortality of animals is rising very high. Cages are too small for the movement of animals. You will see that the polar bear is kept in a small and dirty tank without any cooling arrangements, with a very small and dirty tank without any block of ice. And the worst cruelty, I think, which is inflicted upon animals kept in detention is starvation of their sex instincts. I think the worst cruelty or crime perpetrated on any animal is to keep it single at mating time, and that is often done in the zoos.

As regards transport of animals, we have it in clause 37(2) (i):

> "the precautions to be taken in the transport of animals, whether by rail, road, inland waterway or sea, and the manner in which and the cages or other receptacles in which they may be so transported;"

Sir, it is a very common sight that goats, sheep and other animals are huddled together in the wagons for railway transport in a most cruel manner and under unhygienic conditions. It is the responsibility of railways themselves to improve the conditions of transport, not the responsibility of people who consign them from *one* place to another.

Then, Sir, I *do* not understand why some discrimination is made in favour of some animals against others. In sub-clause 2(a) "animal" is defined as every species of animal other than a human being and every species of bird. Sir, why should fishes be excluded? If the four-footed and feathered races come within the category of "animal", why should the finny race be excluded? The Bill purports to avoid unnecessary destruction and causing unnecessary pain or suffering to animals even when they have to be destroyed for the purpose of food. That is quite understandable, Sir, but it is a very common thing that angling is regarded as a sport; the fish is captured not merely for food, but after hooking it, it is played in the pond even for hours just in sport. If you want to stop similar unnecessary cruelties perpetrated on four-footed animals, why should it not be stopped in the case of fishes?

Then, Sir, again the difference is made between large and small animals in sub-clause 17(2) (e) which reads:

> "That experiments on larger' animals are avoided when it is possible to achieve the same results. by experiments upon small laboratory animals like guinea-pigs, rabbits and rats;"

Sir, we are going in for a classless; socialist society. Unfortunately, even in a classless society we are going to make a distinction between V.I.Ps.. and ordinary people. Sir, let the animal world at least be free from such distinctions. If it is painful to perform an operation on a rat, it is equally painful to perform an operation on a big animal, like a horse or a bull.

And then, Sir, there is a practical side to this question. Generally, when an experiment can be done on a small animal, nobody will go in for a big animal, just because it is more expensive, Who is gorng to try an experiment on an elephant if that experiment can be done on a rat or a rabbit? If, however, by any chance an experiment is cheaper when performed on an elephant than on a rat, you cannot stop it by legislation. Hence, Sir, from common sense and from a humanitarian standard I do not think this distinction made between big and small animals is either useful or necessary.

And again, Sir, in clause 29 there is a provision to stop killing of goats in an unnecessarily cruel manner. Whether the goat is killed outright at one stroke or whether it is killed slowly by a very unnecessarily cruel manner is to be determined if the skin is attached to the head. That is

[Dr. A. N. Bose.] very good, Sir. But is the goat the only animal which might be killed in such a cruel manner? A sheep also might be killed like that, or a hog. So why should this provision be restricted to goats alone? I think, Sir, this should be generalised to cover similar other animals also.

Then, Sir, in sub-clause 23(1) comes in the inevitable business aspect, and that is the raising of a fee. Now this thing, Sir, appears almost in every Bill whatever be the motive, somehow or other to make some money out of even humanitarian regulations. It is intelligible that some fees may be realised from circus parties or other-professional bodies who show feats before the public and make a good business out of the performing animals. But, Sir, is it not a common sight that tramps and beggars, who are just vagrants, are taking with them some small animals like goats or monkeys or a bear to perform the animal tricks in the streets, almost for nothing, for any small chips which might be •casually thrown to them by sightseers? They are not professional circus parties; they are just like vagrants and tramps for whom it is very difficult to make both ends meet with their meagre income. Sir, I think that this class should be excluded from this provision—the payment or realisation of a prescribed fee.

Sir, there are many other similar lacunae in the Bill and it is not necessary to go in detail into every such item. I just pointed out a few of these only by way of illustration, and I am sure the Joint Select Committee will take full note of these defects and make the Bill a workable one so that there may not be any confusion about its provisions and the provisions are properly enforced.

Thank you, Sir.

श्री देवकीनन्दन नारायण (मुम्बई) : आदरणीय उपसभापति जी, इस विधेयक की जो मंशा है या उद्देश्य है, उसे तो मैं बहुत कुछ पसन्द करता हूं, परन्तु मुझे डर है कि जिस मंशा से यह विधेयक लाया गया है, वह मंशा पूरी होने वाली नहीं है। कारण यह है कि जिस क्रुएल्टी या क्रूरता को हम हटाना चाहते हैं, उसका संबंध इस देश में हर एक से है, कारण मवेशी, पशु और पक्षियों से भी हिन्दुस्तानियों का बहुत निकट का संबंध है। हिन्दुस्तान एक कृषि प्रधान देश है, जहां पांच लाख गांव हैं और हर घर में गायें हैं, भैंसें हैं या बैल हैं। हर तरह से हमारे जीवन का संबंध पशुओं से बंधा हुआ है। इसीलिये यह कहा गया है कि गाय हमारा पांचवां वर्ण है। परन्तु आज क्या हालत है? आज यह बात सच है कि हम पशुओं के साथ दया का बर्ताव, सहानुभूति का बर्ताव, इंसानियत का बर्ताव नहीं करते हैं। जो देश भगवान कृष्ण का देश है, जहां महात्मा बुद्ध पैदा हुये, जहां महावीर की अहिंसा पूजी जाती है, जहां महात्मा गांधी ने अहिंसा का सबक सिखाया, वहां पशु पक्षियों के साथ इस तरह का बर्ताव हो, तो दुख होना स्वाभाविक है। परन्तु इस बिल से यह जो क्रूरता है, निर्दयता है, वह दूर की जा सकती है, ऐसा मैं नहीं मानता। आम तौर से हमारे किसान दयालु हैं। जिस तरह से वे अपने बच्चों को चाहते हैं, उसी तरह से वे गाय और बैल को चाहते हैं।

MR. DEPUTY CHAIRMAN: You may continue after lunch. Mr. Deoki-nandan.

The House stands adjourned till 2.30 in the afternoon.

The House then adjourned for lunch at one of the clock.

The House reassembled after lunch at half past two of the clock, THE VICE-CHAIRMAN (PANDIT S. S. N. TANKHA) in the Chair.

श्री देवकीनन्दन नारायण : उपसभाध्यक्ष जी, मैं यह कह रहा था कि जिस उद्देश्य से यह विधेयक लाया गया है, वह उद्देश्य पूरा होने वाला नहीं है। इस विधेयक में पुलिस को इतने अधिकार दिये जा रहे हैं कि गरीब जनता सताई जायगी और पुलिस घूस खायेगी,

भ्रष्टाचार होगा और बढ़ेगा। मैं आपके सामने एक उदाहरण देना चाहता हूं। मेरे यहां बम्बई स्टेट में बैलों को कील से टोंचना एक गुनाह माना गया है। जब किसान गाड़ी हांकता है या खेत जोतता है, तो उसके पास जो लकड़ी होती है या पैना होता है, उसमें कील लगी रहती है और उसी से वह बैल को टोंचता है। चार पांच वर्ष पहले वहां के आई० जी० ने एक आर्डर निकाला कि हर एक कांस्टेबिल का काम ठीक तरह से हो रहा है, यह तब समझा जायगा, जबकि वह कम से कम ५० केसेज कचहरी में दाखिल करेगा; तो उस वक्त मैंने देखा कि ५० केसेज में से ४० केसेज इस बात के थे कि बैलों को पैने से टोंचते हैं। आप जानते हैं कि किसानों को बैलों से काम लेना पड़ता है और गाड़ी को हांकते वक्त बगैर थोड़ा बहुत कील को टोंचे बैल दौड़ता नहीं है और अगर हर वक्त इसके लिये किसान को पुलिस डांटे और उस पर मुकदमा करे और उसके ऊपर ५ या १० रु० जुर्माना हो, तो फिर इससे पुलिस का राज हो जायगा और कुछ नहीं होगा।

इसमें आप देखें कि धारा ११ में यह लिखा है :

"If any person—

(a) beats, kicks, over-rides, over-drives, over-loads, tortures or otherwise treats any animal so as to subject it to unnecessary pain or suffering or causes or, being the owner permits, any animal to be *so* treated;"

अब आप देखिये साहब, आप हिन्दुस्तान में रहते हैं, गांवों में घूमते हैं, पशुओं के साथ किसानों को, मजदूरों को रात दिन काम करना पड़ता है, अब if he beats, यानी वह उसे मारता है या लात से एक किक दे देता है तो उसको कौन देखेगा, लेकिन फिर भी पुलिस वाले जिसके ऊपर चाहे उसके लिये मुकदमे चलायेंगे। दूसरी बात यह है कि इसकी व्याख्या कौन करेगा कि अननेसेसरी पेन है या नेसेसरी पेन है। किसको नेसेसरी कहा जायगा और किसको अननेसेसरी कहा जायगा, किसको मिनिमम कहा जायगा और किसको मैक्सिमम कहा जायगा; यानी पूरी सत्ता, पूरे अधिकार आप कांस्टेबिलरी को गरीबों को सताने के लिये दे रहे हैं।

श्री व्यंकट कृष्ण ढगे (मुम्बई) : तो आप क्या चाहेंगे ?

श्री देवकीनन्दन नारायण : मैं जो चाहूंगा वह आपसे कहूंगा। तो हिन्दुस्तान जैसे गरीब देश में जहां हर तरह से गरीब को, किसान को, मजदूर को पशुओं के साथ काम करना पड़ता है और पशुओं से काम लेना पड़ता है, वहां इस तरह का कानून अगर बना दिया जाय, इस तरह से पुलिस के हाथ में सत्ता दे दी जाय, अधिकार दे दिये जायें, तो सिवाय इसके कि वे पुलिस द्वारा सताये जायें, मेरे खयाल से और कोई फायदा निकलने वाला नहीं है। हमारी जनता खुद दयालु है, वह किसी को खुद सताना नहीं चाहती है; परन्तु जब वे उनसे रात दिन काम लेते हैं तब ऐसी छोटी मोटी बातें होती ही रहती हैं। और यदि ऐसी छोटी मोटी बातों को एक गुनाह माना जाय, तो मैं समझता हूं कि इससे कुछ लाभ तो होगा नहीं, नुकसान ही होगा। फिर जैसा कि मैंने कहा "अननेसेसरी सफरिंग" किसको कहा जायगा और "मिनिमम सफरिंग" किसको कहा जायगा। who is going to define it? तो मेरी समझ में नहीं आता कि इस बिल को इतना अनिश्चित और व्यापक क्यों बना दिया है; यानी इसमें कोई बात निश्चित ही नहीं है कि जिसकी बिना पर यह कहा जा सके कि यह किया जाय और यह नहीं किया जाय।

आगे चल कर आप देखिये, तो पता लगेगा कि धारा ११-।(1) में :

"needlessly mutilates any animal or kills any animal in an unnecessarily cruel manner;"

[श्री देवकीनन्दन नारायण]

फिर वही बात। "अननेसेसरली क्रुएल मैनर" कहा किसको जाय ? बहुत से छोटे छोटे जानवर होते हैं, जैसे कि मुर्गी को ही ले लीजिये, और मुर्गी की मुंडी घर में मरोड़ दी जाती है और उसका खाना बन जाता है। तो कौन देखने जायगा कि आपने जिस मुर्गी को घर में रखा है, उसको मारते वक्त उसके साथ अननेसेसरली क्रुएल्टी होती है या नहीं होती है। ऐसे बहुत से छोटे छोटे जानवर हैं जिनको बहुत से गरीब लोग, हमारे भील और आदिवासी लोग मारते हैं और खाते हैं और उनके मारने का तरीका भी किस तरह का होता होगा, यह आप जानते हैं। तो मेरी समझ में नहीं आता है कि आप इस बात को किस तरह से रोक सकते हैं। आप इसको तभी रोक सकते हैं जबकि आप उनको योग्य शिक्षा दें, उनमें इस बात के लिये प्रचार करें और उनको खाने के लिये अधिक अनाज दें; लेकिन अगर ये बातें न करें और इस तरह से तजवीज हो कि घर के भीतर बहुत से इस तरह के जो काम हों उनमें भी दखल देने का अख्तियार पुलिस को दे दिया जाय, तो फिर एक बड़ा मुश्किल सवाल पैदा हो जायगा। इसमें है "म्युटिलेट्स" यानी विकलांग करना, यानी उसके किसी अंग को किसी तरह से विकल बना देना। मेरे यहां बहुत से ग्वाले हैं जो कि भैंस के कान काट-छांट दिया करते हैं और उस पर टेढ़ी मेढ़ी जाली तैयार करते हैं। छुटपन म इस तरह से यों काटते हैं . . .

खाद्य तथा कृषि मंत्री (श्री ए० पी० जैन) : बुरी बात है।

श्री देवकीनन्दन नारायण : जब बरस दो बरस की होती है, तो उसको इस तरह से काट छांट देते हैं कि कान सुन्दर जालीदार दिखाई दें। यह चीज़ गांवों में होती है। अब आप बतलाइये कि आपको इस बात का कैसे पता लगेगा, कैसे आपको गवाही मिलेगी, कैसे मालूम होगा कि किस वक्त विकलांग बनाई जा रही है। इस बिल में यही तजवीज है कि जब पुलिस चाहेगी तो बस उसे घर दबायेगी।

श्री व्यंकट कृष्ण ढगे : और घूस खा लिया जायगा।

श्री देवकीनन्दन नारायण : जी हां, घूस खायेगी। इस में तो घूस के लिये रास्ता ही साफ कर दिया है।

आगे इसमें लिखते हैं :

"promotes or takes part in any shooting match . . ."

साहब, मेरे यहां दक्षिण में एक रिवाज़ है कि दशहरे के त्यौहार पर भैंसों को शराब पिलाई जाती है—इसमें कोई काम्पीटिशन का सवाल नहीं है, मौज और शौक का सवाल है—और शराब पिला कर भैंसों को छोड़ दिया जाता है, बीच मैदान में और दो भैंसों में कुस्तमकुस्ता होता है और उनमें से एक दूसरे के ऊपर हावी हो जाता है और इस तरह से उनमें से एक मर जाता है या जख्मी होता है, तो इस तरह से हर जगह त्यौहारों पर खेल हुआ करते हैं।

श्री महेश शरण : बड़ा अच्छा खेल है ?

श्री देवकीनन्दन नारायण : खेल अच्छा है, यह मैं नहीं कह रहा हूं। इसमें जो लिखा है उसमें यह बात नहीं आ रही है। जहां पेट का सवाल नहीं है, जो वालंटरी बातें हैं, उसको भी बन्द नहीं कर सकते हैं। पेट के लिये जहां यह धंधा करना पड़ता है वहां तो वह छिपायेगा ही, क्योंकि उसको अपने स्वार्थ के लिये उस चीज को करना पड़ता है, लेकिन जो वालंटरी बातें होती हैं उनको क्या आप बन्द नहीं कर सकते हैं ?

आगे चल कर अब आप देखें, यह सेक्शन ११(३) (क) कहता है :

Clause 11(3) (a) says:

"the dehorning of cattle, or the castration or branding of any animal, where the operation is

attended with as little suffering as is practicable to the animal operated upon."

मैं पूछना चाहता हूं कि जो मेरे भाई गांवों में गये होंगे और जिन्होंने कांस्ट्रेशन होते हुये वहां देखा होगा, वे मुझे बतला दें कि कितनी 'लिटिल सफरिंग' से वह काम किया जाता है; और आप उसके लिये डाक्टर की कोई तजवीज् नहीं करते। जैसा कि मेरे भाई ने अभी कहा था कि गांवों में वेटरनरी हास्पिटल्स होने चाहियें, जहां पर यह काम फौरन बिना सफरिंग के हो जाये। न आप किसानों को किसी तरह ट्रेण्ड करते हैं कि वह लिटिल सफरिंग से उस काम को करें। और अगर कास्ट्रेशन नहीं करता है तो उसका काम नहीं चलता है, किसानी नहीं होती, उसके पास काम के बैल नहीं रहेंगे। लिटिल सफरिंग से वह नहीं करता है, तो अब मुकदमा होता है। इसलिये मैं जानना चाहूंगा कि जो बातें आप इंप्लिमेंट नहीं कर सकेंगे, उन बातों को इसमें रखना कहां तक ठीक है, यह आप सोचें।

श्री व्यंकट कृष्ण ढगे : इसके बाद मशीनरी तैयार की जायगी, जिससे वे बातें न होने पायें।

श्री देवकीनन्दन नारायण : हां, वह तो प्रचारकों की मशीनरी तैयार करनी होगी, लोगों को घर घर में शिक्षा देनी होगी। कानून से वे बातें होने वाली नहीं हैं और जिन दोषों को आप कानून से रोकना चाहते हैं उस कानून से निकल भागने का रास्ता वकील सिखलायेंगे। कानूनदां लोगों के रहते समाज से ये दोष उठने वाले नहीं हैं। यह काम तो शिक्षा देने से ही होगा। हमारी सामाजिक, आर्थिक और नैतिक व्यवस्था दुरुस्त होने से ही यह काम होने वाला है, और किसी दूसरे रास्ते से होने वाला नहीं है।

हां, इस बात से मैं सहमत हूं कि क्लाज १२ में जो यह लिखा है कि फूका बन्द कर दिया जाय, यह ठीक है; फूका से घृणित और कोई काम नहीं है, यह क्रूर और निर्दयतापूर्ण है। मैं तो यह कहूंगा कि यह राक्षसी व्यवस्था है और इसमें फूका के लिये जो सजा बतलाई गई है, वह बहुत कम है।

श्री मुल्लंगि गोविन्द रेड्डी (मैसूर) : वह क्या है, अंग्रेजी में बताइये।

श्री देवकीनन्दन नारायण : उसकी डेफनिशन आपके इस कानून में दी हुई है, मालूम होता है, उसको आपने पढ़ा नहीं है। 'फूका और दूम देव' दो शब्द हैं, जिनकी शुरू में व्याख्या दी हुई है। गाय और भैंस से अधिक दूध लेने के लिये इस व्यवस्था फूका का उपयोग किया जाता है और इसके लिये सजा इस कानून में दी हुई है। मैं यह कहूंगा कि इसकी ज्यादा से ज्यादा सजा दी जाये और यह होना चाहिये कि एक दफा सजा होने के बाद जो इसमें लिखा है, दूसरी बार सजा हो और दूसरी के बाद तीसरी, इसकी जगह जो व्यक्ति एक दफा भी सजा पाये उससे दूध का धंधा छीन लिया जाना चाहिये; ताकि फिर उसे मौका ही न मिले कि वह अधिक दूध पैदा करने के लिये फूके का उपयोग करे। हर एक घर में पुलिस थोड़े ही रहने वाली है, इसलिये एक दफा सजा पाने वालों से यह धंधा छीन ही लेना चाहिये, उसके पास यह धंधा नहीं रहना चाहिये।

श्री हर प्रसाद सक्सेना (उत्तर प्रदेश) : फंडामेंटल रूल्स आ जायेंगे उसके।

श्री देवकीनन्दन नारायण : नहीं आयेगा, क्योंकि यह भी सजा होती है। इसमें आगे लिखा हुआ है कि मजिस्ट्रेट यह कर सकता है।

इसके बाद आगे १७(२)(एफ) क्लाज में आप देखियेगा :

"Experiments are not performed merely for the purpose of acquiring manual skill."

[श्री देवकीनन्दन नारायण]

यानी ट्रेनिंग पाने के लिये आप एक्सपेरीमेंट्स कर सकते हैं, मैनुअल स्किल के लिये नहीं कर सकते । क्लाज १७(१) में एक्सपेरीमेंट्स के लिये आपने इजाजत दे रखी है, लेकिन अगर कोई मैनुअल स्किल के लिये, अपने कार्य में दक्षता बढ़ाने के लिये वैसा ही करना चाहे, तो नहीं कर सकेगा। शिक्षा के नाम पर कालिजों में और स्कूलों में आप चाहे जिस तरह छोटे छोटे प्राणियों को खत्म करना चाहें, कर सकते हैं।

आगे चलकर परफार्मिंग एनिमल्स का जिक्र आया है। हिन्दुस्तान एक गरीब देश है। बहुत से बेचारे छोटे रोजगारी लोग हैं जो दो चार जानवरों को पकड़ लाते हैं, दो रीछ पकड़ लिये, दो चार बन्दर पकड़ लिये और छोटा मोटा खेल तमाशे का रोजगार शुरू कर दिया। छोटा सरकस भी वे चला नहीं सकते। गांवों में जाते हैं आध आने, एक आने टिकट लगा कर तमाशा करते हैं। अब साहब, आप कह रहे हैं कि उसका भी रजिस्ट्रेशन होना चाहिये। उस गरीब आदमी के लिये आप क्लाज २१ में लिखते है कि :

"In this Chapter, 'exhibit' means exhibit at any entertainment to which the public are admitted through sale of tickets . . ."

या फिर इसको आप साफ कर दें कि रजिस्ट्रेशन इनके लिये नहीं होगा।

श्री ए० पी० जैन : यह बिल्कुल साफ है कि सड़क पर जो बन्दर, रीछ वगैरा नचाते हैं, वे इसमें नहीं आते हैं।

श्री देवकीनन्दन नारायण : आप जो कह रहे हैं वह बिलकुल ठीक है। मैंने हाटों और मेलों में देखा है कि चारों तरफ से पर्दा लगा कर तमाशा दिखाते हैं। खास कर मेलों में यह चीज देखने में आती है। मेरे साथ आप चलें, मैं आपको आज वृन्दावन में दिखला दूं कि एक अजगर रखा हुआ है, दो बन्दर रखे हुये हैं, चार तोते हैं, एक रीछ है और एक आना टिकट लगा रखा है। (Interruptions) उन्हीं की मैं कह रहा हूं, जो बहुत छोटे छोटे तमाशा करने वाले लोग छोटा सा तम्बू लेकर गांवों में घूमते फिरते हैं। उनके बारे में कहा जाता है कि जहां टिकट हो वहां रजिस्ट्रेशन हो और फिर रजिस्ट्रेशन के बाद उसमें तमाम बातें लिखी जायेंगी—उसके पास एक रीछ है, दो बन्दर हैं, एक कुत्ता है। यह कहां तक मुमकिन है, यह कहां तक पासिबल है, इसको आप सोचियेगा। गांव वालों के पास पैसा होता नहीं है और गांव के गरीब लोगों को ये लोग थोड़े पैसों में इंटरटेनमेंट देते हैं। उसके पास न इतना पैसा होगा कि रजिस्ट्रेशन करा सकें और न वह इतना पढ़ा लिखा होगा कि रजिस्ट्रेशन करा ले। किस जानवर को लिखाये, किसको न लिखाये, यह भी उसके लिये बहुत मुश्किल की चीज हो जायगी।

श्री व्यंकट कृष्ण ढगे : रजिस्ट्रेशन क्यों बुरा है, यह बताइये।

श्री देवकीनन्दन नारायण : मैंने यह कहा कि इसमें आप फर्क कर दीजिये कि जो बड़े बड़े सरकस वाले हैं, जो आठ आने से ऊपर का टिकट लगाकर इंटरटेनमेंट करते हैं, बाघ, शेर और हाथी रखते हैं, उनका आप रजिस्ट्रेशन करिये और जबर्दस्त फीस रखिये, परन्तु उन गरीब लोगों को छोड़ दीजिये जो दो चार जानवरों को लेकर बाजार और हाटों में छोटा तम्बू लेकर फिरा करते हैं। मेरा इतना ही सुझाव है कि आप फर्क कर दीजिये कि हाट में पर्दा लगाकर आना, आधा आना टिकट पर जो खेल करते हैं उनको इस प्रतिबन्ध से मुक्त कर दिया जाय। वे रजिस्ट्रेशन करा नहीं सकते, फार्म भर नहीं सकते, पैसा दे नहीं सकते। क्लाज २२ में लिखा हुआ है कि :

No person shall exhibit or train—
(1) any performing animal unless he is registered in accordance with the provisions of this Chapter.

अगर आप शुरू से आखीर तक इस बिल को देखेंगे तो आपको पता चलेगा कि हर जगह पुलिस का इसमें जिक्र है । पुलिस को घर में जाने का अख्तियार है, जहां कहीं वह जाना चाहे वहां वह जा सकेगी । इस तरह मेरे ख्याल से आप लोगों को छुप कर काम करने की आदत बढ़ायेंगे और इससे कोई लाभ होने वाला नहीं है । आप लोगों पर छोड़ देंगे तो मेरे ख्याल से अधिक दयाभाव से काम होगा और आज भी अधिक दयाभाव से काम हुआ करता है ।

इसके बाद मुझे पिंजरापोल के संबंध में कहना है । आज हिन्दुस्तान में पिंजरापोल बहुत चल रहे हैं । कुछ तो उदार और धनी लोग चला रहे हैं, कुछ अपने धंधे के लिये चलाये जा रहे हैं, अपना धंधा निकालते हैं, पैसा इकट्ठा करते हैं और पिंजरापोल के नाम से खुद खाते हैं और वहां के जानवरों को भूखा मारते हैं । सबसे अधिक बुरे जानवर यदि कहीं दिखायी देंगे—अंधे, लंगड़े, लूले और भूखे—तो पिंजरापोल में दिखायी देते हैं । इन पिंजरापोलों के ऊपर यदि गवर्नमेंट कोई अख्तियार रखती है, साथ साथ कुछ मदद करती है, तो अच्छी बात है, गवर्नमेंट को मदद करनी चाहिये, लेकिन इस तरह से मदद करनी चाहिये ताकि यह पिंजरापोल एक भार रूप न बन जायें । वे भी कुछ न कुछ सेवा का काम कर सकें । पिंजरापोल के साथ फ्लेइंग सेंटर जोड़ दिया जाय, क्योंकि आपने देखा होगा, अधिक जानवर पिंजरापोल में ही मरते हैं । यानी जितने जानवर मरते हैं, उनमें ज्यादातर तादाद पिंजरापोल में मरने वाले जानवरों की होती है । तो उन मरे हुये जानवरों का उपयोग किया जाय, खाद के लिये । उनके चमड़े का उपयोग किया जाय, हड्डियों का उपयोग किया जाय । इससे आप पिंजरापोल का कुछ खर्चा निकाल सकते हैं । इसलिये जहां आप पिंजरापोल की तजवीज करना चाहते हैं, वहां उसके साथ साथ पिंजरापोल चलाने वालों को खाद बनाने की शिक्षा दीजिये, फ्लेइंग की शिक्षा दीजिये, मरे हुये जानवरों के चमड़े का सदुपयोग करने की शिक्षा दीजिये और हार्न्स का उपयोग करने की शिक्षा दीजिये । तभी इन पिंजरापोल की उपयोगिता सिद्ध होगी । नहीं तो पिंजरापोल के नाम से पैसा इकट्ठा होता है और वह मैनेजरों की पाकेट में जाता है, जबकि वहां के जानवर भूखों मरते हैं ।

आखिरी बात मुझे शिकार के संबंध में कहनी है । मैंने शुरू से आखिर तक इस विधेयक को पढ़ा, परन्तु शिकार के संबंध में इसमें कोई बात नहीं मिली । इसका मतलब यह हुआ कि आप पशु पक्षियों को दयाभाव से देखना नहीं चाहते हैं । खेल या शौक के लिये जानवरों का शिकार किया जाय, यह बात कहां तक ठीक है और इस बिल की रूह के साथ कहां तक चल सकती है । मैं आपसे पूछना चाहता हूं कि इसमें सफरिंग कितनी होती है । आप देखिये कि जब शेर का शिकार जंगल में किया जाता है, तो उसके खाने के लिये भैंस या बकरी बांधी जाती है ।

एक माननीय सदस्य : इसकी जरूरत नहीं होती ।

श्री देवकीनन्दन नारायण : इसके बारे म आपको पता होगा कि जरूरत होती है या नहीं । मगर यह होता है । में यह कह रहा था कि जब शेर का शिकार किया जाता है तो किस तरह से भैंस या बकरी को पेड़ से बांधा जाता है, शेर खाने को आता है और शिकारी पेड़ पर बैठकर शेर का शिकार करता है । जंगल में लोग हल्ला करके शेर को बकरी और भैंसे के पास लाते हैं और जो आदमी पेड़ पर बैठा रहता है, वह शेर को तीर मारता है ।

एक माननीय सदस्य : अब तीर का जमाना चला गया ।

श्री देवकीनन्दन नारायण : तीर से शिकार न करते होंगे, बन्दूक से करते होंगे ; लेकिन मेरे कहने का मतलब यह है कि इस शिकार के कारण जानवरों को किस किस

[श्री देवकीनन्दन नारायण]

तरह की सफरिंग झेलनी पड़ती है । इस बिल में इस सफरिंग के बारे में कोई जिक्र नहीं है जो शिकार के निमित्त भैंसों और बकरियों को झेलनी पड़ती है । लेकिन इसमें यह लिख दिया गया है कि अननेसेसरी सफरिंग नहीं होनी चाहिये । मेरे कहने का मतलब यह है कि जहां धंधे का, पेट का, किसान और मजदूर के उद्योग का सवाल है वहां पर उन्हें सब तरह से सताये जाने की सतर्कता रखी है और जहां पर शौक के लिये जानवरों को मारा जाता है वहां पर इस बिल में किसी तरह का भी जिक्र नहीं किया गया है । जो जानवर खेती का नुकसान करते हैं, खेती को नुकसान पहुंचाते हैं उन्हें जरूरी हो तो मारना चाहिये और किसान को इसकी इजाजत होनी चाहिये । लेकिन कुछ लोगों के शौक के लिये इस तरह से पशु पक्षियों को सताया जाना कहां तक उचित है । मेरी समझ में यह बात नहीं आती है कि कुछ पुराने राजा-महाराजाओं के शौक के लिये शिकार के नाम पर बैल, भैंस और बकरियों को सताया जाता है । यह लौजिक मेरी समझ में नहीं आया कि यह कहा जाय कि यह तो स्पोर्ट यानी शिकार के लिये मारे जाते हैं । मैं शिकार देखने तो नहीं गया मगर चित्रों में जिस तरह से इन जानवरों को कष्ट दिया जाता है वह देखा है ।

एक माननीय सदस्य : आप भी शिकार करने जंगल जाइये ।

श्री देवकीनन्दन नारायण : मेहरबानी करके मुझे कहने दीजिये । मैं माननीय मंत्री जी से कहना चाहता हूं ।

SHRI M. G. REDDY: That is sport.

श्री देवकीनन्दन नारायण : तो मैं कह रहा था कि हमारे माननीय मंत्री जी जैन धर्म के मानने वाले हैं और जैन धर्म में यहां तक न्याय है कि चींटी तक को नहीं मारना चाहिये—सताना चाहिये ।

श्री हर प्रसाद सक्सेना : मगर आदमी को मारेंगे ।

श्री देवकीनन्दन नारायण : आज के जमाने में आदमी की कोई वकत नहीं रही है । आज का युग तो एटम बम का युग है, उसमें तो आदमी की कोई वकत ही नहीं है । चींटी तो अपनी जान बचा सकती है मगर आदमी अपनी जान नहीं बचा सकता है ।

SHRI SONUSING DHANSING PATIL (Bombay): What about killing of the human beings by exorbitant rates?

श्री देवकीनन्दन नारायण : अगर आप आदमी के बचाने का बिल ले आयें तो आपकी भी दुनियां में शोहरत हो जायेगी । इस समय तो हमारे सामने पशुओं के संबंध में बिल है और उसी के संबंध में मैं कह रहा हूं ।

आखिरी बात जो मुझे कहनी है वह यह है कि इस बिल में शिकार के संबंध में कोई जिक्र नहीं किया गया है । सबसे पहली बात जो की जानी चाहिये वह यह है कि इस बिल में शौक मौज के लिये शिकार खेलना बिल्कुल बन्द किया जाना चाहिये । आपने इस बिल में लीस्ट सफरिंग शब्द का प्रयोग किया है और आगे यह भी लिखा है कि "किलिंग विद लिटिल सफरिंग" ...Least suffering—killing with little suffering—

SHRI V. K. DHAGE: Little means no suffering.

SHRI DEOKINANDAN NARAYAN: Unnecessarily cruel manner—little suffering. जब आप लिटिल सफरिंग का शब्द इस बिल में ला रहे हैं तो मैं आपसे यह कहूंगा कि शिकार के बारे में भी आप यह नियम कर दें कि लिटिल सफरिंग का शिकार हो ।

एक माननीय सदस्य : हलाल का क्या होगा ।

श्री देवकीनन्दन नारायण : निशाना मारना सीखने के लिये पक्षियों को मारा जाता है, इस चीज को भी बन्द किया जाना चाहिये। यह कौन सी दया, इंसानियत और मनुष्यता है कि निशाना सीखने के लिये पक्षियों को मारा जाय ? मैं माननीय मंत्री जी से प्रार्थना करूंगा कि निशाना सीखने के लिये पक्षियों को मारना रोका जाय।

एक माननीय सदस्य : खाने के लिये पक्षियों को मारा जाता है।

श्री देवकीनन्दन नारायण : आखिरी बात मुझे हलाल और झटके के बारे में कहनी है। आप इस मामले को छेड़ते नहीं हैं क्योंकि यह एक मजहबी मामला है।

एक माननीय सदस्य : आप शायद खाते नहीं हैं।

श्री देवकीनन्दन नारायण : झटके और हलाल की बात को आप मजहबी समझते हैं इसलिये आपने इस बिल में इसका कोई जिक्र नहीं किया है। हलाल का मतलब क्या है ? इस बिल में बहुत सी ऐसी बातें हैं जो छूट गई हैं। हम मजहब के नाम पर, देवी-देवताओं के नाम पर मन्दिरों पर कई तरह का बलिदान करते हैं। इतना ही नहीं, नवरात्रि के दिनों में घर घर में धर्म के नाम पर बलिदान किया जाता है। मैं आपसे पूछना चाहता हूं कि क्या आपने इस चीज को रोकने के लिये कोई तजवीज इस बिल में रखी है ? मैं आप से पूछना चाहता हूं कि पशु पक्षियों को मारने से बचाने के लिये आपने बलिदान को रोकने के संबंध में कोई तजवीज इस बिल में क्यों नहीं रखी। आपने इस बिल में जो तजवीजें की हैं वे ऐसी तजवीजें हैं जिनसे बेचारे गरीब किसान और मजदूरों को पुलिस द्वारा और अधिक सताया जा सकेगा। इसलिये मेरी आपसे यह प्रार्थना है कि आप इस बिल को इस तरह से सुधारिये जिससे जो बातें मैंने अभी बतलाई हैं वे सब इसमें आ जायें और हमारे किसान और मजदूरों को कम से कम परेशानी हो। अगर आपने इसमें इस तरह की तजवीज नहीं की तो पशुओं को बचाने के बजाय आप मनुष्यों को इस बिल से ज्यादा तकलीफ पहुंचायेंगे।

श्रीमती शारदा भार्गव (राजस्थान) : उपसभाध्यक्ष महोदय, मैं इस विधेयक का समर्थन करने के लिये खड़ी हुई हूं। परन्तु साथ ही यह भी कह देना चाहती हूं कि इसमें कुछ संशोधन की आवश्यकता है। इस संबंध में दो चार संशोधन मैं अभी सदन के सामने बतलाना चाहती हूं। और इसके अलावा जब यह विधेयक सलैक्ट कमेटी में जायेगा तब वहां पर इस पर पूरी तरह से विचार होगा।

जानवरों के साथ निर्दयतापूर्ण व्यवहार करना अन्याय है, इस बारे में कोई शक नहीं है और न दो रायें हो सकती हैं। अन्याय को जहां तक रोकने का प्रश्न है वहां हर एक व्यक्ति, हर एक देश, हर एक संस्था और हर एक गवर्नमेंट का यह कर्त्तव्य है कि वह इस चीज को न होने दे और इसी उद्देश्य को सामने रख कर यह बिल लाया गया है।

इस बिल के संबंध में अभी सदन में सदस्यों ने कुछ कमियां बतलाई हैं, उसके बारे में मैं यह कहना चाहूंगी कि जब सलेक्ट कमेटी में इस पर विचार होगा तो इन कमियों को दूर करने की कोशिश की जायेगी ताकि यह बिल अधिक अच्छा और उपयोगी हो सके। यह जानते हुये भी कि जानवरों के साथ निर्दयतापूर्ण व्यवहार करना अन्याय है, वे मनुष्य समाज के लिये अधिक उपयोगी हैं फिर भी हम अपने स्वार्थ के लिये उन पर अन्याय करके अधिक निर्दयतापूर्ण व्यवहार करते हैं जो कि हमारे लिये बहुत ही हीन बात है और हमें इसको रोकना ही चाहिये।

हमारा देश ऋषियों और मुनियों का देश

3 P.M. है और यह कहा जाता है कि यहां पर अशोक पैदा हुये, यहां पर महावीर पैदा हुये, यहां पर महात्मा बुद्ध पैदा हुये और यहां पर

[श्रीमती शारदा भार्गव]

महात्मा गांधी जो हमारे नेता थे वे भी पैदा हुये और सभी ने हमको बतलाया कि अहिंसा का व्यवहार हमको करना चाहिये । किन्तु अहिंसा के माने यह हैं कि किसी के साथ दुर्व्यवहार या निर्दयता का व्यवहार न किया जाय । हम रोज अहिंसा शब्द का प्रयोग करते हैं परन्तु मैं यह मानती हूं कि बहुत जगह हम हिंसा करते हैं और अहिंसा अहिंसा पुकारते हैं । जानवरों के साथ भी दुर्व्यवहार करना हिंसा है और यदि महात्मा गांधी के मानने वाले भी हिंसा करें तो इससे ज्यादा दुख की बात क्या हो सकती है । इसलिये जानवरों के प्रति निर्दयता का व्यवहार रोकने के लिये जो विधेयक हमारे सामने लाया गया है उसको स्वीकार करना हमारा परम कर्त्तव्य है ।

कई बातें यहां पर कही गई हैं । एक तो शिकार की बात है । शिकार के बारे में इस विधेयक में कुछ नहीं दिया गया है । मैं भी इस बात से सहमत हूं कि शिकार के लिये बड़े बड़े लोग जाते हैं, रईस लोग जाते हैं, मगर उनको सजा नहीं दी जाती है । दूसरी ओर यदि एक ग़रीब किसान या एक ग़रीब आदमी अपने बैलों को मारता है तो उसके कार्य को आप निर्दयता-पूर्ण व्यवहार में लाकर उसको सजा दे सकते हैं । इतना बड़ा जो शिकार किया जाता है वह सिर्फ अपनी खुशी के लिये, एक खेल के लिये, एक मज़ाक के लिये किया जाता है । तो फिर उसको रोकने के लिये इस बिल के अन्दर क्यों नहीं एक धारा रखी गई, यह मैं नहीं समझ पाई हूं । शिकार में आदमी न केवल शेर को मारने जाता है और न केवल उसकी यह मंशा होती है कि वह ऐसे हिंसक जीवों को मार डाले जो जीवधारियों या मनुष्यों को नुक्सान पहुंचाते हैं । शिकार का मतलब सिर्फ यह होता है कि वहां जाकर पिकनिक की जाय, एक प्रकार का खेल किया जाय । शेर के अलावा और जानवरों का भी शिकार किया जाता है जो बहुत गलत है । इस लिये इस बिल में शिकार के लिये एक धारा आनी ही चाहिये ।

इसके अतिरिक्त मुझे मालूम है कि बहुत से राजाओं महाराजाओं के यहां यह प्रथा है कि कुछ त्यौहारों पर वे बलिदान करते हैं और ऐसे बलिदानों को रोकने के लिये इसमें कुछ नहीं दिया गया है । धर्म के नाम पर भी यदि कहीं हिंसा होती है तो उसको हमें रोकना चाहिये । मैं समझती हूं कि धर्म के जो सिद्धांत हैं उनमें हिंसा कहीं नहीं मानी गई है । यह दूसरी बात है कि हम धीरे धीरे हिंसक हो गये हैं और यही कारण है कि राजाओं महाराजाओं के यहां दशहरा और अन्य त्यौहारों में बलिदान होते हैं और यह कहा जाता है कि यह हमारा धर्म है और इसको हमें मानना चाहिये ।

डा० रघुबीर सिंह (मध्य प्रदेश): आपने वेद नहीं पढ़े हैं । जो बलिदान की पुरानी प्रथा है उसका शायद आपको पता नहीं है, इसी लिये यह कह रही हैं कि राजे महाराजे बलिदान करते हैं ।

उपसभाध्यक्ष (श्री श्या० सु० तन्खा) : जब आप बोलेंगे तब बतला दीजियेगा ।

डा० रघुबीर सिंह : मैं बीच में गलतियां सुधारना चाहता हूं ।

श्रीमती शारदा भार्गव : गलती आप ही कर रहे हैं और वेद का नाम लेकर मुझे गलत बता रहे हैं । वेद का नाम लेकर वेद को अपवित्र न कीजिये ।

डा० रघुबीर सिंह : अगर वेद में न होता, वैदिक धर्म में न हो . . .

SHRIMATI SHARDA BHARGAVA: I am not yielding, Sir. He is disturbing me.

[MR. DEPUTY CHAIRMAN in the Chair.]

धर्म के नाम से जो हिंसक कार्य होते हैं उनको करने के लिये हम धर्म की आड़ न लें । धर्म के माने कर्त्तव्य होते हैं और कर्त्तव्य

के अन्दर हिंसा करना कभी उचित नहीं हो सकता । इसलिये धर्म के अन्दर अगर हिंसा आती है तो उसको रोकना सरकार का कर्त्तव्य है । मांस खाने के सम्बन्ध में मैं यह नहीं कहती कि जो मांस खाते हैं वे बुरा करते हैं, मगर पशुओं को मारने का तरीका बहुत ही गलत है । जानवरों के भी दिल होता है और उनको भी दुःख होता है । यदि कोई किसी चिड़िया को मार डाले तो थोड़ी देर बाद आप देखेंगे कि जहां कहीं उसका कोई टुकड़ा पड़ा होगा वहां पर उसके बच्चे आ कर बैठ जायेंगे । इससे स्पष्ट है कि पशु और पक्षियों में भी मां, पुत्र या पुत्री का दिल होता है और उनको भी दुःख होता है । इसलिये किसी भी जानवर को मार डालने से किसी न किसी को दुख होना जरूरी है जिस तरह से जब किसी मनुष्य का कोई रिश्तेदार मार डाला जाता है तो उसको दुःख होता है । अन्तर केवल इतना है कि जानवर मूक हैं और हम लोग बोल सकते हैं और छोटी से छोटी बात को भी एक्सप्रेस कर सकते हैं । वे मूक हैं, इसलिये उनके साथ अन्याय किया जाय, यह बहुत ही गलत है ।

बहुत से लोग धीरे धीरे जानवरों को मारना अपना धर्म समझते हैं । अगर सचमुच कोई ऐसा जानवर हो जो हिंसक हो तो उसको भी एकदम मार देना चाहिये । उसको भी धीरे धीरे मारने वाला और तकलीफ देने वाला तरीका नहीं होना चाहिये । इसलिये हमें यह नियम बना देना चाहिये कि धीरे धीरे मारने वाला तरीका बन्द कर दिया जाय । जो समाज के लिये हानिकारक जानवर हों उनको भी बिजली से या और किसी तरह से एक दम ही मारना चाहिये ।

इसके अतिरिक्त बहुत से जानवर इसलिये मारे जाते हैं कि उनकी दवा बनाई जाती है, उन पर अनसंधान किया जाता है । मैं यह मानती हूं कि समाज के लिये मनुष्यों का जीवन बहुत उपयोगी है, लेकिन अगर उनकी दवा के लिये कोई दूसरी चीज न मिल सके तभी जानवरों के ऊपर अनुसंधान किया जाय । इस सम्बन्ध में जो तरीका हमारे समाज में अपनाया जा रहा है वह मुझे पसन्द नहीं है । मैं अभी एक पैम्फलेट पढ़ रही थी कि यहां से बंदरों को किस प्रकार एक्सपोर्ट किया जाता है । मैं एक्सपोर्ट और इम्पोर्ट की बात कहना नहीं चाहती, मगर यह जरूर कहना चाहती हूं कि बंदरों को एक्सपोर्ट करने का जो तरीका है वह बहुत ही निकम्मा है । तो अभी जो पैम्फलेट मैं पढ़ रही थी उसमें लिखा था कि लखनऊ से कुछ बन्दर दिल्ली लाये गये और जिन डिब्बों में वे बन्द थे उन डिब्बों को दिल्ली में रेल से उठा उठा कर फेंका गया । क्या उनको चोट नहीं लगती होगी ? जब हम जीवधारियों को एक्सपोर्ट करते हैं तब हमें उनके अनुसार ही डिब्बे बना करके उनको बन्द करना चाहिये और जीवधारियों की तरह उनके साथ व्यवहार करना चाहिये । उसके बाद यह हुआ कि जो बंदर बाहर भेजे गये उनमें बहुत से मर गये क्योंकि ठीक हवा नहीं पहुंची या उनको पूरा खाना नहीं दिया गया । तो जहां बंदर एक्सपोर्ट करके जाते हैं वहां वे पूरे इसलिये नहीं पहुंचे क्योंकि बीच में उनको बहुत सी यातनायें सहनी पड़ीं और उनमें से बहुत से मर गये । इसलिये यह जो एक्सपोर्ट का तरीका है इसको बन्द करना चाहिये । वैसे भी जानवरों पर अनुसंधान करने के बजाय यदि वनस्पति से वही दवायें मिल सकें तो ज्यादा उपयोगी होगा । लेकिन शायद आज के साइंटिस्ट्स और डाक्टर्स यह मानते हैं कि उनकी साइंस जिस तरह की है वही सही है । जो हमारी वैद्यक की पुरानी प्रणाली है उसमें वनस्पति की बहुत सी ऐसी दवायें हैं जो अब भी काम में आ सकती हैं और अगर साइंटिफिक तरीके से उनको काम में

[श्रीमती शारदा भार्गव]

लाया जाय तो वे बहुत उपयोगी सिद्ध हो सकती हैं। परन्तु वैद्यक शास्त्र की जो दवायें हैं उनको काम में न ला कर हम नये तरीके पर जानवरों के ऊपर अनुसंधान करके दवायें बनाते हैं और यह समझते हैं कि यही एक उपयोगी तरीका हो सकता है। इसलिये जहां तक हो सके अगर वनस्पति से कोई दवा मिल सकती हो तो जानवरों पर अनुभव न किया जाय।

एक दूसरी बात यह है कि आज लोग पैसे के बहुत लालची हो गये हैं। कई दफा वे जानवरों को इसलिये दुःख देते हैं ताकि वे पैसा कमा सकें। कुछ वर्ष पहले की बात मुझे याद है कि एक आदमी पैसा मांगने के लिये एक गाय ले कर आया और यह पुकारने लगा कि पांच पैर की गाय देखिये, पांच पैर की गाय के लिये पैसा दीजिये। अब आप देखिये कि पांच पैर की गाय वह किस तरह से हो गई। किसी और गाय का एक पैर उसके शरीर में किसी तरह से सी दिया गया था और इस प्रकार यह प्रदर्शन किया जा रहा था कि वह स्पेशल गाय पैदा हुई है ताकि लोग उसका दर्शन करें और पैसा दें। तो इस तरह का पैसा पैदा करने का तरीका बन्द होना चाहिये और इस पर बहुत सख्ती से काम लिया जाना चाहिये। मनुष्य यदि जानवरों पर निर्दयता करता रहेगा, तो एक दिन ऐसा समय आ सकता है जब उसका दिल बहुत कड़ा हो जाय और वह अपने से कमजोर आदमियों पर उसी प्रकार निर्दयता करने लगे। मैं इस बात को मानती हूं कि जो मनुष्य जानवरों पर निर्दयता करते हैं या जो मनुष्य शिकार खेलते हैं वे कमज़ोर आदमियों के साथ बड़ी बुरी तरह व्यवहार करते हैं। इसके माने यह हैं कि जानवरों के साथ निर्दयता करते करते उनका दिल इतना कड़ा हो जाता है कि जानवरों की तरह वे अपने से कमज़ोर आदमियों के साथ भी व्यवहार करने लगते हैं। इसलिये शुरू से ही निर्दयता को रोका जाय। जिसको अपना काम निकालना हो वह दया भाव से अपना काम निकाले।

इस विधेयक के सम्बन्ध में मैं एक दो अमेंडमेंट बताना चाहती हूं जिन पर मुझे आशा है सिलेक्ट कमेटी ध्यान देगी। मेरा अमेंडमेंट यह है। चैप्टर २ में, पेज ३ पर "एनिमल वेलफेयर बोर्ड" के बारे में जो धारा दी गई है उसमें दो सुझाव मैं देना चाहती हूं। वहां धारा ५ की उपधारा "ई" में यह लिखा है :

"(e) one person representing each of the municipal corporations of Bombay, Calcutta and Madras, to be elected in each case by the members of the Corporation concerned from among themselves;"

इसमें मैं चाहती हूं कि तीन मेम्बरों के बजाय ६ मेम्बर्स कर दिये जायं। तीन मेम्बर तो इसमें हैं ही लेकिन इनके अलावा एक दिल्ली का रिप्रेजेनटेटिव होना चाहिये और दो किन्हीं और बड़े शहरों की म्युनिसपैलिटियों के रिप्रेजेनटेटिव्ज होने चाहियें।

इसके अतिरिक्त एक और उपधारा इसमें होनी चाहिये जिसमें यह हो कि हैल्थ, एजुकेशन, इंफार्मेशन एंड ब्राडकास्टिंग, ट्रांस्पोर्ट और फाइनेंस, इन पांच मिनिस्ट्रियों के रिप्रेजेनटेटिव्ज इसमें होंगे। यह मेरा सुझाव है। इन मिनिस्ट्रियों का इस बिल से काफी सम्बन्ध है—स्वास्थ्य के बारे में तो इसमें कई जगह नाम आया है और पैसे के बिना भी काम नहीं होता है—इसलिये इन पांचों मिनिस्ट्रियों का इससे बहुत सम्बन्ध है और इन पांचों मिनिस्ट्रियों का एक एक रिप्रेजेनटेटिव इसमें होना चाहिये।

इसके अतिरिक्त मुझे यह कहना है कि अभी जो एनिमल वेलफेयर कांफ्रेंस हुई थी उसने बहुत सारे सुझाव दिये हैं और मैं चाहती हूं कि सेलेक्ट कमेटी उन सुझावों पर काफी विचार करे और यदि उचित समझे

तो उनमें से अधिक से अधिक मानने की कोशिश करें । इन संशोधनों के साथ मैं इस बिल का समर्थन करती हूं ।

SHRI BIBUDHENDRA MISRA (Orissa): Mr. Deputy Chairman, while I fully appreciate the great moral height from which the problem of animals, excluding human beings of course, has been considered in the proposed piece of legislation, I am afraid that the Bill, as it is, will not be able to solve the problem at all. and it will not be able to meet the purpose for which it has been framed. I can understand if there had been a complete ban on killing of animals altogether, but I cannot understand a law which permits the killing of animals—does not prohibit it at all— but wants that unnecessary pain should not be inflicted on them even while killing. It seems to me that it is Jast like granting the prayer of Shylock 'you are allowed to take your pound of flesh but beware, we would not allow you to shed even a drop of blood'. It is just like that. Most unfortunately, as it would be seen, the only aim of the Bill is that no unnecessary pain should be inflicted and the phrase 'unnecessary pain' has not been defined anywhere at all in this Bill. That will lead to all kinds of complications and it will defy judicial pronouncements also. It will be difficult to prove a case or decide whether unnecessary pain has been inflicted on an animal.

Take for example the penal clause, the main clause in the Bill, clause 11, •which enumerates a number of cases in which either the owner or any other person can be convicted in a court of law. Take sub-clause Ke) of clause 11; it says:

> "keeps or confines any animal in any cage or other receptacle which does not measure sufficiently in height, length and breadth to permit the animal a reasonable opportunity for movement."

It means that this does not stop here and either by rules or somewhere else you have also to lay down the exact height, length and breadth of receptacle that is necessary for different kinds of animals. Take again subclause (f) on which Dr. Bose dwelt at length. You have to lay down for how many hours during a day dogs of different breeds can be chained and for how many hours during a day dogs of different breeds have to be let out for exercise. So far as sub-clause (h) is concerned, it is strange that whereas the law enjoins that the owner must provide the animals with proper and sufficient food, drink or shelter, the capacity of the owner— whether the owner is in a position to incur the necessary expenditure for these things—has not been taken into consideration. Even in industrial law, the capacity of the industry to pay is always taken into consideration. It ls strange that whereas human beings are allowed to starve, their starvation is not taken into consideration at all, but they are required here under this law to give proper and sufficient food, drink and shelter to the animals simply because they happen to be the owners.

So far as second conviction is con-cernod, there » *i* limitation of three years and clause 35 also places a limitation of three months. I am not going to deal with them at all. If at all the Committee thinks that it is desirable to proceed with this Bill it ls for them to determine whether the limitation should be three years in the case of second conviction and three months in the case of initiation or something else. I would only pose a simple question—is it at all necessary at this stage of our national life ts incur such a heavy expenditure, as we are now going to do, just on a fad? Is it necessary tliat the Police should be armed with such huge powers? We should see whether— after all we are going to multiply the number of cases in law courts—we are going to fulfil the purpose of the Act or not. This is a time when even in this Capital city of Delhi we find in the main centres of the city beggars moving about, thousands in number, and their problem is acute and needs solution. Sir, hon. Ministers have

[Shri Bibudhendra Misra.] stated on different occasions in Parliament that so far as domestic servants are concerned there is difficulty in making a comprehensive law to relieve the domestic servants of the cruelty that is meted out to them. It is time that if at all Parliament is thinking in terms of prevention of cruelty to animals, there should be a law for the prevention of cruelty to human beings first. If we are serious about the purpose which we have undertaken, if we are really serious to solve the problem of unemployment which still persists, if there is seriousness to tackle the problem of population which is growing year by year, and if we are really serious to save and spend the last pie of the national wealth for the coming third Five Year Plan, it is high time that we desist from entertaining such fads and wasting money from the public exchequer. I would request the Joint Select Committee to consider the problem from this angle. Sir, I conclude.

श्री पां० ना० राजभोज (मुम्बई) : उपसभापति महोदय, मैं इस बिल का समर्थन करने के लिये खड़ा हुआ हूं। इसका कारण यह है कि यह बिल जो है इसकी रचना मानवता की दृष्टि से हुई है। भारत भूमि पुराने काल से ही प्राणियों पर दया करना सिखाती है। मानव धर्म में प्राणियों के प्रति सद्भावना, दया और प्रेम आ जाता है। हमारी भूमि में भगवान् गौतम बुद्ध का जन्म हुआ, उनका अवतार हुआ और उनकी यह शिक्षा है कि सारे विश्व को अपने समान मानना। इसको वसुधैव कुटम्बकम की भावना बोलते हैं। जैसा हम मानवों को जीवन धारण करने का अधिकार है वैसा ही प्राणियों को भी है—जीवो जीवस्य जीवनम्। और हमारे संविधान में भी इस बात को लिखा गया है। संविधान के अनुच्छेद ४८ में लिखा हुआ है कि :

"The State shall . . . take steps for preserving and improving the breeds, and prohibiting the slaughter of cows and calves and other milch and draught cattle."

तो यह बिल जो १८६० के कानून को रिपील करता है वह बड़ी जानकारी प्राप्त करने के बाद ही लाया गया है। जैसा कि आब्जेक्ट्स एंड रीजंस में बताया गया है, १८६० का कानून सिर्फ घरेलू प्राणियों (डोमेस्टिक एनिमल्स) पर लागू था और वह भी शहर में, देहातों में नहीं। निर्दयता की व्याख्या भी अपूर्ण और संकुचित थी। हमारी बहिन श्रीमती रुक्मिणी देवी जी ने बड़ा परिश्रम करके इसके बारे में जो कष्ट उठाया है उसके अनुसार यह रिपोर्ट तैयार की है जो कि बिल की सूरत में हमारे सामने आया है। उपसभापति जी, रिपोर्ट पर जल्दी विचार करके सरकार ने उसकी सिफारिशों के आधार पर जो यह बिल तैयार किया है उसके लिये वे हमारा धन्यवाद लिये हैं।

श्री व्यंकट कृष्ण ढगे : धन्यवाद दिये हैं या लिये हैं ?

श्री पां० ना० राजभोज : धन्यवाद लिया है।

प्राणियों पर निर्दयता क्या होती है उसकी लम्बी व्याख्या बिल में दी हुई है। परन्तु सबसे महत्व की बात व्याख्या करने की नहीं है किन्तु जो निर्दयता होती है उसका प्रतिबन्ध कैसे किया जाय, जो इस सिलसिले में अपराधी हों उनको कानून के मुताबिक कैसे सीधा करना है, यह बात अधिक महत्व की है। इसलिये इसे एक सामाजिक कानून मान कर लोक जागृति की आवश्यकता है। उपसभापति महोदय, हम में और प्राणी मात्र में एक नैसर्गिक सम्बन्ध है। ऐसी जागृति होनी चाहिये। समाज कार्यकर्ताओं की मदद से यह हो सकता है, पुलिस अफसरों से ही नहीं। इसलिये मैं प्रार्थना करूंगा कि जब एनीमल वैलफ़ेयर बोर्ड स्थापित किया जाय तब उसमें समाज कार्यकर्ताओं का अधिकांश रूप से समावेश होना चाहिये।

श्री ए० पी० जैन : वह तो है।

श्री पाँ० ना० राजभोज : है तो ठीक है, आनंद की बात है । मैं समझता हूं कि २५,००० रु० की जो ग्रांट आपने रखी है वह बहुत कम है । मैं चाहता हूं कि थर्ड प्लान में उनके लिये ज्यादा से ज्यादा करोड़, डेढ़ करोड़ रुपये से भी ज्यादा रखने की आवश्यकता होगी । क्योंकि पैसा कम होने से काम कैसे होगा । जब हम इतने बड़े महत्व के बिल का समर्थन कर रहे हैं तो उसमें ज्यादा से ज्यादा रकम रखने की आवश्यकता है । बगैर रुपये के काम नहीं चल सकता । तो थर्ड प्लान में इसके लिये आप कोशिश करिये ।

हमारे खाद्य मंत्री जी जैन हैं और जैन नाम भी बड़ा अच्छा है । अहिंसा परमोधर्मः के मानने वाले हैं । हमें बड़ा आनंद होता है कि वे यह बिल आज यहां पर लाये हैं । निर्दयता के बारे में हमारे देवकीनन्दन जी ने तमाम बातें कही हैं । मैं लोगों से मास न खाने का अनुरोध कर रहा हूं । हमारे यहां फूका की एक गलत पद्धति का समावेश किया गया है । हमारे यहां जानवरों को जिस तरह से मारा जाता है उसमें बहुत निर्दयता और क्रूरता से काम लिया जाता है, जैसे कि हलाल और झटका को ही ले लीजिये । हमारे सिख भाई झटके का मटन खाते हैं । भारत में बहुत से खटिक हलाल की पद्धति से मांस बनाते हैं । सिख लोग झटके की पद्धति से बना हुआ मांस लेते हैं । ज्यू लोग शचिटा पद्धति का अवलंबन करते हैं जो हलाल के माफ़िक हीं होता है । तो उपसभापति महोदय, ऐसी पद्धतियों से प्राणी को दुःख और तीव्र वेदना होती है । इसलिये इस चीज का भी व्याख्या में समावेश होना चाहिये, वह हुआ नहीं है । जानवरों को जमीन पर डाल कर उनको काटना, इसमें उनका खून बहता रहता है और अपनी जान के लिये वे तड़पते हैं । दूसरे जानवर भी यह अत्यन्त घृणास्पद दृष्य देखते हैं तो भय से चिल्लाते हैं । ये सारी बातें खटिक खाने में चलती हैं और इनको बंद करना चाहिये । (*Interruptions*) इसलिये इस तरह की निर्दयता का समावेश भी कानून में होना चाहिये ऐसा मैं आपके जरिये से प्रार्थना करना चाहता हूं । यह कहा गया है कि :

"The sight of cutting the throats of the animals thrown down for the purpose, etc., etc., is for the Gods to see and not for men who have any feeling of love for animals".

इसलिये खटिक खानों की परिस्थिति में सुधार होना आवश्यक है । जानवरों को काटने का काम एक अलग कमरे में होना चाहिये और काटने के समय दूसरा बकरा वहां नहीं होना चाहिये क्योंकि उसका एफेक्ट उस पर जरूर होता है ।

श्रीमती कृष्णा कुमारी (मध्य प्रदेश) : क्या फर्क पड़ेगा उससे ?

श्री पाँ० ना० राजभोज : आप जरा सुनिये । एक प्राणी को काटने के बाद उस जगह को साफ करके, खून के दाग निकालने के बाद ही दूसरा प्राणी वहां काटना चाहिये । मैं जापान गया था तो मैंने वहां एक भी जानवर नहीं देखा । जापानी लोग अपनी पद्धति से चावल बनाते हैं लेकिन मांस व पशु वहां पर आस्ट्रेलिया से आता है । और अगर वह पशु डाक्टरी जांच में नीरोग होता है तभी वहां काटते हैं ।

श्री शीलभद्र याजी (बिहार) : वहां सब बुद्धिस्ट हैं ।

श्री पाँ० ना० राजभोज : कृपा करके शांत रहिये । हमारे खटिक खानों में पशुओं के साथ बड़ी निर्दयता का व्यवहार होता है । हमारे देश में कई प्रकार की निर्दयता बरती जाती हैं । मुझ से पूर्व भाई ने अभी बहुत अच्छा भाषण दिया । उन्होंने कहा कि गांवों में जो गरीब लोग काम करते हैं उनका जमींदार लोग गला काटते हैं । यद्यपि मेरे वे भाई अपोजीशन के हैं लेकिन फिर भी जो बात उन्होंने कही मुझको पसन्द आई । आज मनुष्यों के साथ

[श्री पां० ना० राजभोज]

4पशुओं के तुल्य व्यवहार होता है। आज हम तुलसीदास का वह उपदेश भूल गये कि : "दया धरम को मूल है, नरक मूल अभिमान, तुलसी दया न छोड़िये जब तक घट में प्राण"। हमारे शास्त्रों में कितनी अच्छी अच्छी बातें लिखी हैं फिर भी हमारे ही देश में हरिजनों के ऊपर कितना जुल्म होता है, कितनी निर्दयता बरती जाती है। हम लोग गुलाम समझे जाते हैं। आज महात्मा गांधी के फ़ालोअर हम लोग हैं और उनकी दृष्टि से हम इस प्रश्न पर विचार करेंगे। तथा गौतम बुद्ध की दृष्टि से हमें तमाम बातों पर विचार करना चाहिये। कई तरह की क्रूएल्टीज़ आज समाज के अंदर मौजूद हैं। रुक्मिणि देवी जी बुद्धिस्ट फैमिली की हैं, उन्होंने कितना परिश्रम करके, कितना कष्ट करके बड़ी दिलचस्पी के साथ यह बिल यहां लाने में अपना सहयोग दिया है। इसलिए मैं प्रार्थना करना चाहता हूं, उपसभापति महोदय, कि हमारे मंत्री महोदय उन सब बातों के ऊपर ध्यान रखेंगे। प्राणियों को मारने के लिये जो शास्त्रीय उपकरण उपलब्ध हैं उनका अवलम्बन करना चाहिये जैसा कि अमेरिकन ह्यूमन एसोसियेशन ने प्रसिद्ध किया है। उन्होंने १. कैप्टिव बोल्ट पिस्तौल २. कार्बन डाइ-आक्साइड इम्मोबिलाइज़ेशन चेंबर ३. दी इलेक्ट्रिक नाइफ़ फार स्टनिंग एंड स्लाटरिंग एनिमल्स और ४. दी न्यू स्टनिंग इन्स्ट्रूमेंट आफ रेमिंगटन आर्म्स कम्पनी वगैरा ह्यूमन किलर्स बताये हैं। उनका अवलम्बन करना चाहिये और एनिमल वेलफेयर बोर्ड को उनका इस्तेमाल करने के लिये पैसा देना चाहिये। और प्राणी की उपस्थिति में दूसरे प्राणी को मारना कानूनी अपराध बनाना चाहिये। इस कानून के साथ ही साथ एक एनीमल कोड बना कर लोगों को दीन और बचावहीन प्राणियों के प्रति उनकी जिम्मेदारी क्या है यह मालूम कराना चाहिये। सरकार को मीट इंसपेक्शन और खटिक खाने के इंसपेक्शन के लिये माडल रूल्स एंड रेगुलेशंस बना कर खटिक खाने के अंदर भी जो क्रूएल्टी प्रेक्टिस होती है उसको बन्द करना चाहिये। कमेटी ने अपनी रिपोर्ट पर इस बात पर काफ़ी विचार किया है। उपसभापति महोदय, एक दूसरी भी समिति खटिक खाने पर ही नियुक्त की गई थी। लेकिन इस बिल में उसका कुछ जिक्र नहीं है। मैं मानता हूं कि खटिक खाने की व्यवस्था राज्य का विषय है किन्तु, यूनियन टेरीटरीज़ में तो मध्यवर्ती सरकार का ही अधिकार है। और दूसरी बात यह है कि जब तक खटिक खाने की निर्दयता का प्रश्न है तब तक वह क्रूएल्टी टू एनिमल्स के सिलसिले में है। इस लिए मेरी प्रार्थना है कि सेलेक्ट कमेटी इस बात पर ध्यान देगी और खटिक खाने में होती हुई निर्दयता को प्रतिबंधित करने के लिये बिल को कुछ न कुछ तरमीम करेगी।

अन्त में मैं माननीय मंत्री जी से प्रार्थना करता हूं कि जो जानवर बाहर भेजे जाते हैं उनके बारे में सरकार को कोई निश्चित नीति अपनानी चाहिये। सरकार को इन जानवरों को बाहर भेजने से अवश्य फारेन एक्सचेंज मिलता है मगर हमारा देश एक अहिंसावादी देश है और यहां से जो बंदर बाहर भेजे जाते हैं उन्हें रास्ते में कई तरह का कष्ट होता है और बहुत से मर भी जाते हैं जहां पर वे जाते हैं वहां पर उन्हें परीक्षण के तौर पर इस्तेमाल किया जाता है और वे अक्सर मर भी जाते हैं। सरकार को इस तरह के जानवरों को बाहर भेजने की एक लिमिट बना देनी चाहिये और उसके मुताबिक़ हो चलना चाहिये।

उपसभापति महोदय, प्राणियों के ऊपर निर्दयता कम करने के उपाय के बारे में हमें ज्यादा से ज्यादा ध्यान देना चाहिये। देश भर में जितने प्राणी हैं और उनके ऊपर जिस जिस तरह की निर्दयता की जाती है उन सब को दूर करने का उपाय हमें करना चाहिये। जब तक हम इस तरह का इलाज नहीं करेंगे तब तक हम अपने मकसद में कामयाब नहीं हो सकेंगे। भगवान बुद्ध ने पंचशील और अहिंसा का समर्थन किया है। हम पंचशील

का नारा लगाते हैं और पंचशील में क्या है । जैसा कि भगवान बुद्ध ने कहा है :

"१. पाणातिपाता वेरमणी—सिम्खा पद समादियामि ।

२. अदिन्नादाना वेरमणी—सिम्खा पदं समादियामि ।

३. कामेसु मिच्छा चारा वेरमणी—सिम्खा पदं समादियामि ।

४. मुसावदा वेरणी—सिम्खा पदं समादियामि।

५. सुरा–मेरय–मज्ज–पमादट्ठाना वेरमणी —सिम्खा पदं समादियामि ।"

वे हमें यह बतलाते हैं कि प्राणिमात्र पर हिंसा नहीं करनी चाहिये, सत्य बोलना चाहिये और सब के साथ दया का व्यवहार करना चाहिये । अहिंसा की दृष्टि से भगवान बुद्ध की शिक्षा बहुत बड़ी हैं । जैन और बुद्ध धर्म का रिश्ता बहुत नजदीक का है । जैन मुनि लोग तो सबेरे नाक मुंह बन्द करके पाखाना जाते हैं और चींटी तक को पांव के तले मारना पाप समझते हैं । यह कितनी दुःख की बात है कि आज हम अपने चारों तरफ हिंसा ही हिंसा देखते हैं । इस चीज को रोकने के लिये हमें कुछ न कुछ रास्ता निकालना ही होगा । हम सब लोग पालियामेंट में आये हैं और इस देश में एक समाजवादी समाज की रचना करना चाहते हैं तो हमें सब को समान दृष्टि से देखना चाहिये । और सबके साथ समान दृष्टि से दया का बर्ताव करना चाहिये । इस तरह से सब लोगों को भोजन और वस्त्र बराबर मिलने चाहियें । हमें किसी को नीचा नहीं समझना चाहिये । मैं पहले थोड़ा सा अहिंसावादी हो गया था जैसे कम्युनिस्ट लोग आजकल हो गये हैं , वे अहिंसा की बातें करते हैं । लेकिन हमारे श्री भूपेश गुप्त जी मेरे भाषण को सुन कर शान्त हैं और ऐसा लगता है कि मेरे भाषण का उनके ऊपर काफी प्रभाव पड़ा हैं । मैं यह चाहता हूं कि जिस तरह से हम एनिमल क्रुएल्टी को दूर करने के बारे में यहां बातें कर रहे हैं उसी तरह से उनकी पार्टी को क्रुएल्टी बन्द कर देनी चाहिये । क्रुएल्टी के माने सब प्रकार की क्रुएल्टी के होते हैं । "सत्यमेव जयते" सत्य की हमेशा विजय होती है ।

SHRI BHUPESH GUPTA (West Bengal): The hon. Member is speaking on Panchsheel and various other things. If it is a reference to us, then he should speak slowly or in English so that we can understand. Panchsheel and everything have come there.

THE DEPUTY MINISTER OF EXTERNAL AFFAIRS (SHRIMATI LAKSHMI MENON): He says you look so gentle as a result of the speech.

श्री पां० ना० राजभोज : आपको हिन्दी सीखनी चाहिये क्योंकि यह राष्ट्रभाषा है ।

मेरे भाई साहब की आवाज आज कितनी शान्त और गम्भीर हो गई है । अब वे इतने जोर से नहीं बोलते हैं : Cruelty to human beings should be controlled before you think of controlling cruelty to animals.

SHRI BHUPESH GUPTA: I do not think it is relevant to the subject of prevention of cruelty to animals.

श्री पां० ना० राजभोज : मैं आप से यह कह रहा हूं कि आप लोगों ने जो हिंसा . . .

SHRI BHUPESH GUPTA: I hope Mrs. Arundale has understood his ooints.

श्री पां० ना० राजभोज : मेरे कहने का मतलब यह है कि सब प्रकार की क्रुएल्टी बंद की जानी चाहिये । मुझे दुःख है कि मेरे भाई मेरी बात को नहीं समझ रहे हैं । वे बड़ नेता हैं अगर वे प्रेम से कोई बात प्रारम्भ करेंगे तो अच्छी बात सम्पन्न होगी । हर धर्म में प्रेम और दया की बात बतलाई गई है और इसी लिए इस तरह का बिल आज जानवरों के लिए पालियामेंट में लाया गया है । हमारे यहां जितने जानवर हैं और उनके ऊपर जो क्रुएल्टी की जाती है वह इस बिल द्वारा दूर

[श्री पां० ना० राजभोज]

हो जायेगी । इस से पहले मनुष्यों के ऊपर निर्दयता को दूर करने की आवश्यकता है । मैंने इस संबंध में जो सुझाव दिये हैं आशा है माननीय मंत्री जी उनकी ओर अवश्य ध्यान देंगे और इस बिल में उनको लाने की कोशिश करेंगे । मेरे ऊपर भी क्रुएल्टी हुई थी इसी लिए मैं डैमोक्रेसी की ओर आया जहां पर डिक्टेटरशिप नहीं है । डैमोक्रेसी में क्रुएल्टी नहीं होती है । यह बिल जो आज सदन के सामने लाया गया है वह इसी उद्देश्य से लाया गया है कि सब प्राणियों के साथ दया, प्रेम और शान्ति का व्यवहार किया जाय । किसी के साथ निर्दयता और मारपीट नहीं की जानी चाहिये । मैंने अपने भाषण में खटीक और सिखों की बात कही थी तो मेरे कहने का मतलब यह है कि डैमोक्रेसी की बातों को अमल में लाने का इंतजाम किया जाना चाहिये । आप सब लोगों ने मेरी टटीफूटी हिन्दी शान्ति के साथ सुनी जिसके लिये मैं आप सब लोगों को धन्यवाद देना चाहता हूं । मैं फिर माननीय मंत्री जी से निवेदन करना चाहूंगा कि इस बिल के संबंध में जो बातें मैं ने अभी बतलाईं उनके ऊपर अवश्य गौर करेंगे । इस संबंध में मैं भविष्य में भी उनके सामने और बातें रखने की कोशिश करूंगा ।

SHRI J. S. BISHT (Uttar Pradesh): Mr. Deputy Chairman, I rise to support this Bill which has been brought by the hon. Minister before this House for reference to a Joint Select Committee, and in supporting this Bill I must also congratulate Mrs. Rukmini Devi Arundale for the perseverance with which she has pursued this subject since her Bill was withdrawn four or five years back. We already have a law on the Statute Book on the subject of prevention of cruelty to animals. I have had something to do with that because in my own area I was a member of what was called the S.P.C.A., the Society for the prevention of Cruelty to Animals, and in enforcing that law we found the greatest difficulty because there was no particular plan as to how the prosecutions were to be launched in cases where cruelty to animals was discovered. So we had in that town about twenty members of the S.P.C.A., and we raised about Rs. 5 a month each, so that we had a fund of Rs. IOO a month and we placed a man in charge who was a sort of inspector on Rs. 50 and the balance of Rs. 50 was spent mostly for challans and things like that in the court. Thus prosecutions used to be launched in cases where cruelty to-animals was practised in that particular town.

Therefore, as I was submitting, I have the greatest sympathy with Ihe Bill. I was only surprised that certain extraneous considerations were introduced in the speeches of some of the hon. Members who preceded me. Firstly, certain religious considerations were put in. After all merely by legislating in Parliament or in a local Legislature you cannot get things done. It is an utter impossibility. The very first principle of legislation is that it should be in conformity with general public opinion, and if it is too much in advance of public opinion or too much in advance of public conscience, as I might put it, then the law defeats itself. It will never be enforced and nobody will have any sympathy for that particular piece of legislation. Therefore, whatever may be the other reasons and whatever may be our personal feelings, in this vast sub-continent of four hundred million people in various stages of civilisation, as I might put it, from the remotest corners of inaccessible areas to the most sophisticated places like Calcutta, Bombay or Delhi, we have to see how this law will be actually enforced in the country as a whole and what the machinery will be by which this law will be enforced.

Then there was another point, for instance, the question of shikars. I believe those gentlemen who were speaking against this were vegetarians or people totally opposed to any sort of slaughter of animals. But there are communities in India who are very fond of shikar, and can you send

whole community to jail or prosecute ' them? Then the law will defeat itself. ; However desirable it may be you cannot do that. For instance, in the area from which I come, Kumaon Hills, hundred per cent, of the people are non-vegetarian and are very fond of shikar. Probably the same is true of Himachal Pradesh, the same is true of Kashmir, the same is true of Assam and the hill areas, and in many other areas there are the martial races like Dogras, Jats, Rajputs, Mahrattas, Sikhs, etc. You cannot put in a law which will ban all such communities from that as if they are criminals when these communities themselves do not recognize it as such. Similarly to state that certain Rajahs and Maha-rajahs do certain sacrifices on festival occasions is not correct. I think most of the people who have been to Calcutta have been to Kalighat, to the Temple there. Goats are sacrificed there. It is not the Rajahs and Maha-rajahs who do that. You can go and see any day, specially during Nava-rathri, that hundreds and thousands of goats are killed. They are not killed by Rajahs but by very ordinary people, people of all classes and creeds. But that is their religious belief and you cannot stop that. Similarly, there are other ways of slaughtering animals by ***halal.*** That is not exactly a very proper way of slaughtering an animal. I believe it is painful to those animals, but there are large sections of people who do not eat meat killed by ***jhatka.*** What are you going to do with them? I remember, in 1937 there was a proposal by the then Government of India to have a certain machinery or plant installed for the slaughtering of animals very humanely, and there was a big agitation throughout India—I think this was called abattoir—and the then Viceroy, Lord Linlithgow, was compelled to abandon that proposal even after spending some money. That shows that we have to move in this matter very carefully and cautiously so that the law that we pass should ! succeed to the extent that it is passed. | Otherwise, if we go forward too much, if we are too much in advance of our times or in advance of public opinion, the law will defeat itself.

Therefore, with these considerations I submit that clause 11 requires to be very carefully considered and examined. I am looking at it purely from the point of view of the law courts, how the law will function there. In sub-clause (1)(a), I think these words—'beats, kicks, over-rides, over-drives'—should be deleted, because it is-very difficult to prove them in a. court of law.

> "beats, kicks, over-rides, overdrives * * * so as to submit it to unnecessary pain or suffering

It is very difficult to prove them. *I* mean, if you go to a court of law, you must be able to substantiate your charge by positive evidence on that particular point. What will be the positive evidence to show that it was over-ridden or over-driven in a manner as to subject it to unnecessary pain or suffering? The other words are quite all right—'over-loads, tortures'. 'Or otherwise treats any animal' is comprehensive enough to cover all these things. Therefore, my submission is that the words 'kicks, beats, over-rides, over-drives' are superfluous words which are likely to. lead to a little confusion.

With regard to sub-clause (c) —

> "wilfully and unreasonably administers any injurious drug or injurious substance to any domestic or captive animal or wilfully and unreasonably causes or attempts to cause any such drug or substance to be taken by any domestic or captive animal;"

that again I was wondering how it will be proved in a court of law, because if a man administers any drug, then whether he has administered it or who has administered it, how will it be proved in a court of law? I mean, what will be the evidence? Who will be the witness about it? And we know, for instance, in the case of poison, we have to take all the human excreta, we have to send it to the Chemical Examiner and his report comes and even then, there is the challenge in the court of law. So in

[Shri J. S. Bisht] the case of animals, it is difficult to prove. Apart from that, as my friend, Mr. Deokinandan Narayan, was saying, veterinary hospitals and veterinary surgeons are not plentiful in our country. So in the countryside whenever an animal falls ill—a bullock or a cow—the local doctor, or a quack doctor as you might call him, is brought in and he administers certain drugs with a view to curing the animal. Actually, that may not cure the animal at all. It may be something which is injurious. But that happens not only to animals; that happens to human beings also. You know the so-called Ayurvedic doctors. They are more quacks. They should not be allowed to administer any drugs to human beings. But they do it and so many people die and suffer and the same thing will happen here. It will be very difficult to prove it. The man will come and say, "No. I administered this drug with a view to curing the animal from a certain disease, from the rinderpest disease."

SHRI A. P. JAIN: It would not be unreasonable then.

SHRI J. S. BISHT: The hon. Minister has had plenty of experience of law courts and he knows how difficult it is to prove these things in a court of law.

Sub-clauses (b), (d) and (e) are all right.

Sub-clauses (f), (g) and (h), all these provisions taken together, there will again be some difficulty about them. Sub-clause (f) reads: —

"keeps for an unreasonable time any animal chained or tethered upon an unreasonably short or unreasonably heavy chain or cord;" The whole thing is so vague. What will be the measure of time? If a constable happens to go there, the offender will say, "Yes, it was ten minutes ago or fifteen minutes ago," how will you prosecute? I mean, it is a provision which cannot be proved in a court of law. It will be completely useless if we have the words "keeps for an unreasonable time any animal chained."

1 Then I come to sub-clause (g) which I reads: —

> "being the owner, neglects to exercise or cause to be exercised reasonably any dog habitually chained up or kept in close confinement;"

This is rather too much. So many people keep dogs or cats. Is it the duty of a man to take out his pet every day for exercise? If he does not do it, he commits an offence under this particular provision of the Bill. Especially, in congested areas like Bombay or Calcutta or in old Delhi, it is difficult even if a man wants to take his dog outside for exercise. In fact, this makes it practically compulsory . . .

SHRI A. P. JAIN: That is not the interpretation of sub-clause (j). What it means is that nobody can allow an animal suffering from a contagious or infectious disease to go about in the street. That is an offence.

SHRI J. S. BISHT: Not that. I am talking about sub-clause (g), not (j).

> "being the owner, neglects to exercise or cause to be exercised reasonably any dog habitually chained up or kept in close confinement;"

This is rather too much, because so many people who love dogs very much keep them properly. But sometimes they neglect to exercise them either because they are too busy or they cannot do it, and most of these dog-owners happen to be people who are either bachelors or spinsters or those who are without children, and they- are always busy to be . . .

SHRI BHUPESH GUPTA: He cannot find out the hoarders of foodgrains.

SHRI J. S. BISHT: And then I come to sub-clause (h) which reads: —

> "being the owner of any captive animal, fails to provide such animal with proper and sufficient food, drink or shelter;"

I am not saying that these are desirable things, these are very undesirable things. People should not do these things. What I am bringing to your notice, Sir, is that the mere making of a provision in a Bill is not enough. The point is, how will you prove it in a court of law? What is the machinery? What will be the evidence?

SHRI V. K. DHAGE: The neighbours will do it.

SHRI J. S. BISHT: No neighbour will do it. You see, the Sharda Act has been in force for thirty years. Even today, girls are being married below age and no one is willing to go to a court of law.

SHRIMATI LAKSHMI MENON: But there has been a change in the attitude of the people. That is what we want.

SHRI J. S. BISHT: There has been a change. Just imagine that sort of things. There are nearly ten thousand or twenty thousand small towns in India. What is your machinery? If you are able to succeed even in bringing home the guilt of a heinous, cruel act, something which is really cruel, which appeals to everybody, then you will have attained a very great object instead of rather going too far. Then later on, when you rouse the people say, ten or fifteen years hence, you can tighten the provisions in a manner that will make the law a little more successful.

Then I come to the question of providing some sort of a machinery, because merely passing a law will not be enough unless we have got a machinery.

SHRIMATI RUKMINI DEVI ARUN-DALE (Nominated): Is doing nothing the best way to make the law successful?

SHRI *J.* S. BISHT: That is not what I am saying. I am only saying that you delete those provisions which are merely of academic interest, because however desirable they may be, you will not be able to prove them in a court of law excepting of course in a case where I happen to have enmity with some person and I want to harass him. But that may be another thing. Otherwise, in the vast majority of j cases, in things like sub-clauses (f), (g) and (h) you will never . . .

. SHRI V. K. DHAGE: It will at least have a restraining influence.

SHRI J. S. BISHT: That is only your idea. Nobody in this country is going to read these things.

Then, Sir, you have got here clause 33, according to which any police officer above the rank of a constable or any person authorised by the State Government in this behalf may seize the animal, etc. So far as the latter is concerned, I think they will be mostly people who form themselves into societies for the prevention of cruelty to animals, those who may be authorised. That is quite right. But I take exception to "Any police officer j above the rank of a constable." That I means probably a Head Constable and j everybody else. It is rather too much, I mean, if you want to give this power . . .

SHRI V. K. DHAGE: Constable will include Head Constable.

SHRI J. S. BISHT: Now if you want to give this power to a police officer, you should give it to an officer not below the rank of a sub-inspector of police, or even an assistant sub-inspector of police where they exist, because every day we hear complaints here; there are hon. Members who are complaining about the so-called police : *zoolwn* and this and that, whereas J here you are going to arm even a head constable with these wide powers, by virtue of which he can haul up any man who owns a dog or a cat or a horse or any animal for any of these minor offences that are put in here. Therefore I think, to begin with, it should be a jub-inspector of police or any person authorised by the State Government 1 and that will be all right. You can

[Shri J. S. Bisht.] authorise a *sarpanch* or members of a panchayat or members of your municipalities or members of district boards or the officers of the local authorities like the veterinary assistant surgeons or the secretaries or other such officers. You can authorise them; you will have a very large number of people, because the police has already got so much work to do and so many duties to discharge under so many other laws that they will never care about these things. As far as I remember, I think that even under the present Prevention of Cruelty to Animals Act sufficient prosecutions are not launched. Therefore I think it will be much better to make use of the panchayats. We have got the gaon panchayats or village panchayats all over India now and I think they can be better instruments for enforcing this law. The *sarpanchas* of the place ' or the secretary of the panchayat or whatever it is, they will do it better, and probably there will be less and less -chance for corruption there.

With these observations I support the Bill.

SHRI MAHESH SARAN: Mr. Deputy 'Chairman, this land is known for love and compassion. This is the land of Lord Krishna, Buddha and Mahatma "Gandhi, and I am very glad that this piece of legislation is being introduced for the protection of those who cannot complain, because they are the dumb-driven cattle; they cannot say anything, whereas we come here to Parliament and fight for our rights; for little things we fight and we try to get them. But I am afraid very few people look after the dumb-driven cattle, the birds and others, and I am really grateful to Shrimati Rukmini Devi Arundale who started this idea in Parliament. But I must say, Sir, this is a luke warm measure which has come before this House. For one thing, so small a sum as Rs. 25,000 has "been sanctioned to be spent. Now "this Rs. 25,000 means nothing.

SHRI N. M. LINGAM (Madras): 'Spent on what?

Sum MAHESH SARAN: On the Animal Welfare Board. You will find this in clause 4 of the Bill. It is proposed to establish an Animal Welfare Board for performing the functions prescribed in clause 9. The funds of the Board—according to clause 8— will consist of grants made to it from time to time by the Government and of contributions, donations, subscriptions, bequests, gifts and the like made to it by any person. The funds actually required by the Board will depend upon the scale on which it is progressively in a position to take up the performance of its duties and of the extent to which it succeeds in eliciting public response in the shape of contributions, donations, etc. It is, however, proposed to make an ad hoc grant of Rs. 25,000 to it from the Consolidated Fund annually for the first two years of its establishment.

I consider this is really a farce—I am very sorry to have to use such a strong expression. You cannot do this work in the whole of India with the grant that is being given. I thought it would be at least Rs. 25 lakhs, because you have got to do this humanitarian work throughout the length and breadth of India.

SHRI N. M. LINGAM: Large contributions from people are expected.

SHRI MAHESH SARAN: It is expected, I know. But why not Government make a larger contribution when we are spending so much on so many other things?

SHRI V. K. DHAGE: That is a printer's devil. Rs. 25,000 seems a printer's , devil.

SHRI M. V. KRISHNAPPA: There is no devil; it is correct.

SHRI MAHESH SARAN: I know we love children; when our children do not speak, have not yet reached the stage of speaking, till then we are very careful about them, we look after them with a soft heart; we are very careful in their case because they cannot express themselves. Now what about these animals, millions of them, who

cannot speak? I wish that we all should take interest in them and try to be compassionate to them. I am sorry to say that the main things that are necessary are missing in this Bill.

Now, Sir, for one thing I think animal sacrifice must be stopped. We say that to do so is against the wishes of the people. We have done so many things against the wishes of the people—given equal rights to the sons and daughters . . .

SHRIMATI LAKSHMI MENON: And abolition of sati.

SHRI MAHESH SARAN: . . . abolition of soft and the other things. Now we cannot, in the name of religion, allow such things which are a blot on the fair name of India, and I think we should try and create public opinion in stopping this sort of thing that is going on every day. People who have gone to Mirzapur, who have gone to Calcutta, shudder when they see the bleating of goats when they are sacrificed at the altar of God or Goddess. Does God require the blood of these animals? I would any day prefer any person, who says that God wants blood, say: Let me go and sacrifice myself. Nobody is prepared to. But the dumb cattle are brought and brought in the most inhuman way and sacrificed.

I I think, Sir, the time has come when we should really put a stop to this practice, although it may be said that the people will be very much opposed to it. People ought to be taught that India is a country where love has been taught, where compas-. sion has been taught, and that God is never pleased by these sacrifices. God can never be pleased by our doing inhuman acts, and I am sure that, slowly, India will rise and will gradually give up this inhuman practice, which is a blot on her fair name.

SHRI BHUPESH GUPTA: We are a secular State.

. SHRI MAHESH SARAN: Then, Sir. we have these performing animals. This is another thing which is really a great torture on these animals. I am not talking of the small feats that are shown by some of the people, the feats that are performed by theiz monkeys and birds, and things like that. I am talking of the big circus where the animals are caged and are made to come out and perform certain feats for the pleasure of the audience. Electric rods are applied so that out of fear they do the things they are asked to do. We are glad to see them do so, but the poor animals suffer. I think the time has come when we should put a stop to such inhuman pleasures. This is no pleasure. Pleasure is one which pleases the one who looks at it and pleases the person at the cost of whom the pleasure is sought, and I really feel that it is time when we should seriously think of these things, because these animals cannot speak; they cannot plead their own cause. Nobody would ever think of doing these things to human beings—because we have power of speech and we can fight and we can express our grievances. But they are the dumb cattle and we should do only such things as will give them a little pleasure, because they do all the hard jobs of our country, plough our fields and then carry our loads in the carts and do similar acts. I am only mentioning a few points. Then, the penalty that has been suggested is not adequate. There is provision for a fine of ^s. 50/- and an imprisonment for one month. In the old 1890 Act the fine was Rs. 200/- and the imprisonment was for six months. So, I think, instead of going forward, we are going backwards. We should see from a humane point of view and try to realise how far we can stop the torture to these poor animals.

4 P.M.

Sir, the clauses that are there are not very happily worded, as has been already pointed out, and I feel that a lot of redrafting is necessary. At the same time I do hope that when the Select Committee sits, it will act in a way which will greatly improve and bring in more new things which are yet wanting in this Bill. I hope the Minister will be good enough to see

[Shri Mahesh Saran. 1 that it is really a Bill which gives some comfort to the dumb cattle who suffer so much because we have no heart or no pity for them.

DR. A. SUBBA RAO (Kerala): Mr. Deputy Chairman, in fact I did not want to speak on this Bill, but when I heard certain Members speaking and giving a lot of consideration to the animals, I thought thet undue consideration is being given, after all, to the animals. If their sympathies and consideration were extended to the cruelty meted out to human beings . . .

SHRI SHEEL BHADRA YAJEE: This is not a Bill for that.

*DR. A. SUBBA RAO:....................... perhaps it woyid have been much better and the |,*ndition of the poor, wretched peas-ants in our country would have been much better than that of the animals.

MR. DEPUTY CHAIRMAN: You are now concerned in the Bill only with ! animals. Everything has a separate Bill.

DR. A. SUBBA RAO: It is not a question of a separate Bill, but the same consideration is not being given to human beings as is being given to animals.

Sir, the Government is very considerate in bringing forward this Bill to prevent cruelties to animals. Not that I am against this Bill. As a matter of fact, I am a vegetarian, and I do not subscribe even to the killing of animals, leave apart the human killing. But when the Government shows special consideration and provides for a clause in the Bill prohibiting the habitual chaining of and close confinement of animals, it does not extend the same facility to our people in India and confines them for any number of days, even years, even without trial by extending the Preventive Detention Act year after year.

MR. DEPUTY CHAIRMAN: This is quite a separate matter.

DR. A. SUBBA RAO: I will bring about the connection.

MR. DEPUTY CHAIRMAN: It is not relevant. You may take some other occasion.

SHRI BHUPESH GUPTA: He is thinking of *panch sheel* in relation to the Communist Party.

DR. A. SUBBA RAO: When one Member says that in this land we are following panch sheel and to pacify the people we have to put down the Communists, I think, I am within my bounds when I speak like that.

MR. DEPUTY CHAIRMAN: No, *no.* It is not relevant here.

SHRI V. K. DHAGE: Deal with animals and not human beings.

SHRI BHUPESH GUPTA; He is only relating the attitude of man towards animals and uice versa.

DR. A. SUBBA RAO: Then I leave that part of it. Sir, to assume that the whole humanity tends to be cruel towards animals is, I think, in itself wrong. There might be certain elements in our society who tend to be cruel towards animals. So, in order to prevent that, to bring about such a sort of Bill, with extensive powers to the authorities concerned, I think, will be bad, in the sense that it might be misused by the authorities. They might misuse the provisions contained in the Bill. For example, any officer can prosecute anybody according to the provisions of this Bill.

India is a poor country. In the rural areas we have got poor people owning a bullock cart and a pair of bullocks and the provisions of this Bill will apply to them. Tlie provision "beats, kicks, over-rides, overdrives, overloads" might be misused by the authorities concerned and the poor peasant might be unnecessarily hauled up and prosecuted.

SHRI V. K. DHAGE: Are you talking of the objective or the machinery?

DR. A. SUBBA RAO: Machinery, giving wide powers to the respective officers and others. The whole provision in sub-section (h) of subclause (1) of Clause 11

"being the owner of any captive animal fails to provide such animal with proper and sufficient food, drink or shelter" . . .

SHRI BHUPESH GUPTA: It may very well apply to men.

DR. A. SUBBA RAO: ______ is very vague. As a matter of fact, our peasants are very poor and they are not in a position to provide sufficient food, drink or shelter to the cattle. Suppose an officer takes it into his head that a particular head of cattle or a particular animal is not being provided with sufficient food, drink or shelter and it is being starved, he can prosecute that particular peasant.

SHRI HARIHAR PATEL (Orissa): Unless he pays Rs. 2.

DR. A. SUBBA RAO: I am not unnecessarily making certain allegations. We know how the Police department is functioning in our rural areas and this might be used for threatening the ordinary peasants. He might be unnecessarily harassed. So, unless you modify <all these clauses in this particular Bill so that it might not be misused, it will turn out to be harmful to the people. It is too general, it is too vague.

Again, it says:

"11. (1) (i)—without reasonable cause abandons any animal in circumstances which render it likely •that it will suffer pain by reason of starvation or thirst;"

In certain areas there might be drought. In our own parts there are floods when he himself suffers, he himself starves. The police officer or the constable, to whom you rave

31 USD—6

given full authority, can prosecute that fellow. He can take action •against him. So, these provisions giving undue powers to the respective officers are rather too bad in our present circumstances. Sir, it is the responsibility of the Government to provide necessary facilities in each and every village for the betterment of cattle. One of our friends here had quoted from clause 11(1) (c) which says: "wilfully and unreasonably administers any injurious drug or injurious substance to any domestic or captive animal....". Well, Sir, we do not have sufficient veterinary dispensaries or even first aid veterinary clinics in our villages tor even in our firkas. We do not have even one dispensary for each firka. So, Sir, the peasants will havp to resort to some quacks in the village. If they administer certain drugs and if the police officer thinks • that the drugs administered are inj rious to the anjpial, they can be prosecuted. So unless we have certain facilities in each village and firka, the clauses incorporated in this Bill might be used for harassing the peasant.

Then, Sir, clause 32 reads as follows:

"If a magistrate of the first or ' second class or a presidency magistrate or a sub-divisional magistrate or a commissioner of police or district superintendent of police, upon information in writing, and after such inquiry as he thinks necessary, has reason to believe that an offence under this Act is being, or is about to be, or has been, committed in any place, he may either himself enter and search or by his warrant authorise any police officer not below the rank 'of sub-inspector to enter and search the place."

This might be used by the police officers to unnecessarily harass certain people and search their houses.

MR. DEPUTY CHAIRMAN: It is the magistrate who authorises.

DR. A. SUBBA RAO: Yes, but even giving some powers *to* police constables . . .

MR. DEPUTY CHAIRMAN: That is only to seize the animal. All these things have been mentioned.

DR. A. SUBBA RAO: Then. Sir, particularly in our parts we have got a certain type of village sport, ***i.e.*** cocks are bred and fattened in certain areas by big feudal landlords, and just before the. rainy season starts, every fortnight we have huge cock fights amongst big cocks which are being maintained only for this purpose. This is a great sport there, and I think according to this Bill that sport will be prohibited. Sharp blades > are tied to the legs of cocks and the fight goes on until one cock is killed by the other. The man who ultimately owns the victor cock is proclaimed to be the winner. This is not done with only one cock or two. There will be nearly IOO cocks fighting with each other. And are we going to prohibit this sport?

SHRI V. K. DHAGE: Surely.

DR. A. SUBBA RAO: If that is I done, then we might perhaps be creating a bad feeiing, because that is \ the only sport there in the villages. Even the ordinary peasants come from a distance of nearly eight to ten miles just to see these fights. *(Interruption)* Then you will have to stop even racing, an aristocratic sport, where horses were whipped just for the sake of certain people's pleasure.

Then, Sir, there is yet another type •f sport in which animals, he-buffaloes are well-fed and properly maintained. They are not being used for any agricultural purposes. But once 'or twice a year they are made to run as a sport. Of course, it is very nice to see them running, but on the day of that race practically the whole skin of that animal is liable to be peeled off because of the way in which such animals are driven. Such animals are being fed and maintained onlv j for the purpose of this sport. If this | sport also is meant to be prohibited according to the provisions of this Bill. I do not think any police officer will be able to prosecute all these people. There will be so many pairs of animals there, and every owner will have to be prosecuted. It is a great sport, a village sport. So, Sir, how are you going to prosecute such persons?

SHRI V. K. DHAGE: You have enjoyed it.

DR. A. SUBBA RAO: Everybody will enjoy it. Anybody who comes there will enjoy it.

MR. DEPUTY CHAIRMAN: So, you want cock fights to continue.

DR. A. SUBBA RAO: Sir, I would like to know in what way this Bill is going to prohibit such things. It is impossible to do that. Certain clauses in the Bill will empower the police officer to unnecessarily harass the poor peasants. At the same time, Sir, we will not be able to take proper measures against cruelties happening in certain 'other respects. So I do not see any necessity for introducing this Bill. Not that I am against this Bill or against tlie spirit of this Bill, but I do not think that we would be able to achieve the object of this Bill when it is passed. I therefore hope that the Select Committee will go through it and make certain necessary modifications in the Bill.

श्रीमती माया देवी छेत्री : उपसभापति महोदय, माननीय मंत्री जी ने इस सदन में इस तरह का जो विधेयक पेश किया है उसके लिये मैं उन्हें धन्यवाद देती हूं और साथ ही मैं श्रीमती रुक्मिणी देवी जी को भी धन्यवाद देती हूं जिनके परिश्रम की वजह से आज यह बिल सदन के सामने लाया गया। हमारा देश भगवान बुद्ध और महात्मा गांधी का देश है और उन्हीं लोगों ने हमें पथ प्रदर्शित करके इसे स्वाधीन किया। उन्हीं लोगों का अनुसरण करके आज हम सदन में इस तरह का बिल ला रहे हैं। उनका कहना था कि मन से, वचन से और तन से किसी प्राणी का अपकार न किया

जाय, सब का उपकार हो। किसी के ऊपर अन्याय न किया जाय और न किसी के दिल और दिमाग में अन्याय की बात पहुंचे। इन सब बातों का हम लोग पालन करते चले आ रहे हैं। हमारे देश में तरह तरह के धर्म के मानने वाले हैं। जैसे भगवान बुद्ध के मानने वाले बौद्ध कहलाते हैं वे अहिंसा पर विश्वास रखते हैं। इसी तरह से जैन धर्म वाले हैं, वे यहां तक अहिंसावादी हैं कि छोटे छोटे कीड़ों तक को मारना उन के धर्म में पाप है। हमारे देश में जो मूक पशु हैं जो अपनी भाषा बोलते हैं मगर हम नहीं समझ सकते, आज हम उनके ऊपर अन्याय और अत्याचार कर रहे हैं। आज से ही नहीं आदिकाल से उनके ऊपर इस तरह का अत्याचार हो रहा है और इस चीज को दूर करने के लिये इस तरह का बिल सदन में लाना जरूरी था। क्योंकि आज देश में पशुओं के ऊपर तरह तरह से अन्याय हो रहा है, टार्चर हो रहा है। जब मैं आ रही थी तब श्री विष्ट जी शिकार के बारे में बता रहे थे। जैसे हम स्वतंत्र हैं ऐसे ही पशु जंगलों में स्वतंत्र हो कर रहते हैं उनका अपना जीवन होता है वहां पर हम शिकार के लिये जाते हैं और वह भी फूड प्राब्लम साल्व करने के लिए नहीं जाते हैं बल्कि अपने प्लेजर के लिए जाते हैं। शिकारी बंदूक लेकर शांत पशुओं का पीछा करते हैं और जब पशु भयभीत होकर जंगल जंगल भागने लगते हैं तब वे पशुओं को दौड़ा दौड़ा कर मारते हैं। इससे क्या फायदा है। हम खाली प्लेज़र सेक के लिए शिकार खेलते हैं और पशुओं को मारते हैं। यदि इस प्रकार शिकार खेलने से हमारा फूड प्राब्लम साल्व हो, या हमारा दवा का प्राब्लम साल्व हो, तो वह दूसरी बात है, लेकिन ऐसा नहीं है। इसलिए शिकार करना एक प्रकार का अन्याय है।

दूसरे हमारे देश में दो तरह से बलिदान होता है, एक को झटका कहते हैं और एक को हलाल कहते हैं। यह ठीक है कि हम सब लोगों को वेजिटेरियन नहीं बना सकते हैं, कुछ मीट खाने वाले भी होंगे। अगर हिन्दुस्तान में सभी आदमी वेजिटेरियन हो जायें तो बलिदान की प्राब्लम अपने आप साल्व हो जाय, लेकिन ऐसा संभव नहीं है। तो जो दो तरह का बलिदान होता है और उसमें जो हलाल का तरीका है उसमें यह होता है कि पशु को चारों तरफ से पकड़ करके और आहिस्ता आहिस्ता काट करके खत्म किया जाता है और वह तड़पता रहता है, चिल्लाता रहता है। यह कितना अन्याय है। यदि किसी आदमी के भोजन के लिये उसको काटना है तो एकदम से क्यों नहीं काट दिया जाता है, एक ही बार में क्यों नहीं खत्म किया जाता है ताकि उसको यह फील न हो कि उसको दुख हो रहा है, दर्द हो रहा है, उसको मारा जा रहा है। जब उसको बलिदान के लिये ले जाया जाता है तब उसको पता नहीं होता है कि उसको मारा जायेगा, उसको दुख होगा। इसलिये अगर एकदम से मार दिया जायेगा तो उसको कुछ पता नहीं चलेगा। ऐसी दशा में इस बिल में यह होना चाहिये कि हलाल एकदम बन्द किया जाय और पशुओं का बलिदान एक ही दफा में हो और झटका से हो।

दूसरे स्लाटर हाउसेज में जहां गाय, भैंस, बकरी आदि कत्ल किये जाते हैं उनका प्रबन्ध अच्छा नहीं होता है। हो सकता है कि बड़े बड़े सिटीज में अच्छे स्लाटर हाउसेज हों लेकिन छोटी छोटी म्युनिसिपैलिटीज में स्लाटर हाउसेज का प्रबन्ध अच्छा नहीं होता है। वहां स्लाटर हाउसेज के लिये छोटे छोटे मकान होते हैं और वे बहुत गन्दे रहते हैं। उनमें जो पशु कत्ल किये जाते हैं उनका मांस जो लोग खाते हैं उनमें तरह तरह के रोग उत्पन्न हो जाते हैं। इसलिये इस बात पर ध्यान दिया जाना चाहिये कि स्लाटर हाउसेज को प्लान से और अच्छी तरह से बनाना चाहिये और उनको साफ सुथरा रखना चाहिये।

दूसरी बात यह है कि भैंसों और बैलों के ऊपर जो बोझ डाला जाता है और ले कर

[श्री :ती माया देवी छेत्री]
चलते हैं उनको ओवरलोडिंग के सिलसिले में चैक करना बड़ा मुश्किल है । हमारे देश में यदि किसी बस, टैक्सी या कार में ओवर-लोडिंग होती है और उसका ड्राइवर पुलिस वालों की खुशामद कर लेता है तो पुलिस वालों की नजर ओवरलोडिंग की तरफ नहीं जाती है । उसी प्रकार यदि बैलों और भैंसों पर ओवरलोडिंग करने वाले पुलिस को दो रुपये दे देंगे, तो उनको भी छूट मिल जायेगी । इसलिये मेरा यह कहना है कि एक ही नाप की बैलगाड़ियां बननी चाहियें ताकि उनमें ज्यादा माल ही न लद सके । आजकल यह होता है कि लोग एक गाड़ी में इतना बोझ लादते हैं कि उसको चार बैल भी नहीं उठा सकते हैं । दो बार का बोझ वे एक ही बार लादते हैं और फिर जल्दी चलने के लिये जानवरों को पीटते हैं ।

[THE VICE-CHAIRMAN (PANDIT S. S. N. TANKHA) in the Chair.]

इसलिये ऐसा कर देना चाहिये कि बुलक कार्ट एक नाप की बने ताकि ओवरलोडिंग किसी तरह से न हो सके । खाली कानून बना देने से ओवरलोडिंग बन्द नहीं हो सकती है । एक नाप की गाड़ी बनाने से ही ओवरलोडिंग बन्द हो सकती है ।

उपसभाध्यक्ष (श्री श्या० सु० तन्खा) : ऐसा नियम तो म्युनिसिपैलिटीज बनाती हैं । ज्यादा बोझ जानवरों पर न लादा जाय, इसके नियम तो म्युनिसिपैलिटीज में होते हैं ।

श्रीमती माया देवी छेत्री : म्युनिसि-पैलिटीज करती हैं पर इस बिल में भी कोई ऐसा प्राविजन ऐड किया जाय तो ठीक होगा । इस तरह म्युनिसिपल एरिया में आर्डर दिया जा सकता है कि ऐसी गाड़ी हो जिसमें इतने मन से ज्यादा अनाज न ढोया जा सके ।

दूसरी बात कुत्तों को भारी चेन में बांधने की है ।

श्री शीलभद्र याजी : रेशम के धागे से बांधा जाय ?

श्रीमती माया देवी छेत्री : न रेशम के धागे से बांधा जाय और न भारी चेन से बांधा जाय बल्कि कुत्ते के लिये एक लाइट चेन बनवाई जाय जो लोग कुत्तों के लिये खरीद कर ले जायें । कभी कभी छोटे छोटे कुत्तों के बहुत हैवी चेन बांध दी जाती है जो वे ठीक उठा नहीं पाते हैं । यह ठीक है कि लोग जानबूझ कर ऐसा नहीं करते हैं । लेकिन जब हम इतना आगे बढ़ गये हैं तो हमें इस ओर भी देखना चाहिये कि ऐसी चेन बनवाई जाय जो लोग केवल कुत्तों के लिये ही खरीद कर ले जायें । इस बिल में इतना जोड़ने से मैं नहीं समझती कि कोई हानि है ।

दूसरी बात यह है कि यह बिल अच्छा ड्राफ्ट करके आप लोग लाये हैं फिर भी मैं अपनी साधारण बुद्धि से यह देखती हूं कि बहुत से क्लाजेज में हेर फेर करने की जरूरत है, विशेषकर क्लाज ९ और क्लाज ११ में बहुत ही परिवर्तन की आवश्यकता है । चूंकि यह बिल सेलेक्ट कमेटी को जा रहा है इसलिये मैं इस बारे में बहुत सी बातें नहीं बता सकती हूं लेकिन मैं देखती हूं कि सेलेक्ट कमेटी में इसमें अच्छी तरह से हेर फेर करने की जरूरत है । यह अभी सेलेक्ट कमेटी में जायेगा और फिर उसके बाद हाउस में आयेगा और तब संसद के सदस्य इसको फिर देखेंगे इसलिये अभी मुझे ज्यादा इस बारे में नहीं कहना है । इतना ही कहना है कि ऐसा नहीं है कि आज ऐसा आईन बनेगा और कल से यह सब बातें बन्द हो जायेंगी लेकिन इसके जरिये से आहिस्ता आहिस्ता हम आदमियों को एजुकेट कर सकते हैं । पशु हमारे लिये बहुत उपयोगी हैं । गाय एक बहुत उपयोगी जानवर है, बहुत फेथफुल जानवर है, वह हम लोगों के लिये कितनी उपयोगी है, वह हमको दूध देती है, हमको पुष्ट बनाती है और हमको मैन्योर देती है जिससे

कि अन्न उपजता है । तो इस तरह के पशुओं की हम अवहेलना नहीं कर सकते हैं । इसी तरह से जो कूकुर को, कुत्ते को हम घर में रखते हैं वह कितनी चौकीदारी का काम करता है, हम चौकीदार रखें तो उसको पे करना पड़ेगा, उसके लिये पेड वर्कर रखना पड़ेगा लेकिन यह कुत्ता सारी रात और सारे दिन चौकीदारी करता है फिर भी अगर हम उसकी तरफ थोड़ा भी ध्यान नहीं दें, उसको टार्चर करें, उसके ऊपर अन्याय करें तो यह अच्छी बात नहीं है ।

मैं यह कहना चाहती हूं कि जिस तरह से देश में चाइल्ड मैरिज का विरोध हुआ लेकिन फिर भी उसके लिये आईन बनाया गया, उसको बने हुये कई वर्ष हो चुके हैं और अब भी थोड़ी थोड़ी चाइल्ड मैरिज होती है लेकिन अब लोग यह समझने लगे हैं कि छोटी उम्र में शादी नहीं होनी चाहिये और बड़ी उम्र में शादी होना अच्छा है। उसी तरह से हम लोग यहां आज पशुओं के बारे में एक आईन बना रहे हैं और यह बात तो नहीं है कि अगर आज यह आईन लागू हो जायेगा तो कल से पुलिस इसके लिये लोगों को जेल में ले जायेगी बल्कि बात यह है कि आहिस्ता आहिस्ता लोग इसके द्वारा समझेंगे कि पशु भी हमारे परिवार के अंग हैं और उनको एक अच्छा ट्रीटमेंट देना चाहिये । यही बात है ।

बस, इस बारे में और ज्यादा न कह कर मैं आपको धन्यवाद देती हूं और आशा करती हूं कि इस बिल में जितने क्लाजेज और सब-क्लाजेज हैं उनमें अदला बदली होगी और एक नया रूप लेकर यह बिल सेलेक्ट कमेटी से सदन में आयेगा ।

SHRI JASWANT SINGH (Rajasthan) : Mr. Vice-Chairman, originally I had no intention of taking part in the Debate but hearing the various speeches and the various viewpoints, I thought I must also put before the House the views which the people on my side of the Country have on this issue.

1 Sir, a6 far as the objects of the Bill j are concerned, I agree that they are laudable and they have my full sup-I port but in the form in which this Bill has come before the House, I have not the least doubt in submitting that these provisions are most impracticable and this will be one of those Bills which are not meant to be implemented. We are in the habit of legislating for anything and everything, good, bad or indifferent. The objects are laudable but there are certain provisions which are even absurd and the effect that this Bill will have when it becomes law will be nil. Similarly, there are many things which go to make for cruelty of animals but those things have not been touched at all. Many of' the speakers wh'o have preceded me have pointed out about the impracticability of many of the provisions and so, I do not want to take up the time of the House in repeating the same but I must point out that the provisions of clause 11 are so impracticable and go so far that the whole provision becomes absurd. It would have been much better if it had been provided in the Bill that no animal shall be killed. We have not done that because we know that it is impracticable but the provisions of clause 11 go beyond that and it is certain that this clause 11 cann'ot be complied with or implemented. I do not know whether Government is serious in bringing this Bill before the House. If it is serious, then I honestly feel that the effect of this Bill, when it becomes an Act will be a complete nullification of the object with which this Bill has been brought before the House. I have a great opinion of Mrs. Arundale. I know that she is a very kind-hearted lady. I had known her views for a number of years because she used to visit my place also. If these things are brought home to her, I feel sure that she will agree with what I am going to submit before the House.

SHRIMATI RUKMINI DEVI ARUNDALE: I did not make this Bill. It was done by Government.

SHRI JASWANT SINGH: I know but you initiated it.

SHRI BHUPESH GUPTA: You got the Prime Minister to make the speech and hence the Bill.

SHRI JASWANT SINGH: It was her initiative. It is her keen interest to see that this Bill is passed. That is why I have made a reference to her. I know that she has nothing to do with the Bill.

SHRIMATI RUKMINI DEVI ARUNDALE: The points that you mention are in the previous law of 1890 even.

SHRI JASWANT SINGH: I agree. I mentioned your name just because it was mentioned by the previous speakers also. I agree with the objects 'of the Bill.

SHRI BHUPESH GUPTA: I feel that the hon. Lady Member should have sponsored the Bill. What does he know about it? Nothing, they do not know anything.

SHRI JASWANT SINGH: Reference was made to *balidan.* One of the hon. Members went to the extent of saying that it should be stopped. I would say, Sir, that as far as *balidan* is concerned, it is a religious act. We are a secular State and these things will continue but the economic condition of the people is going down.

SHRIMATI MAYA DEVT CHETTRY: So far as I am concerned, I did not suggest this.

SHRI JASWANT SINGH: I have not accused the hon. Lady Member of say'ng that. I am referring to Mr. Mahesh Saran who spoke a little while ago. The economic condition of the people is go'ng down and it is beyond their capacity to make the sacrifices, to have *balidan.* In my part of the country, even in my own family, we used in the past to have *balidan* of a hundred goats or fifty buffaloes during *Navratri.*

SHRI BHUPESH GUPTA: A hundred buffaloes?

SHRI JASWANT SINGH: But now we have come down to eleven, even to seven and five because we cannot afford it.

SHRI BHUPESH GUPTA: Still 11. Sir. Compensation is being paid heavily, I believe.

SHRI JASWANT SINGH: As the economic condition of the people goes down more and more, these things will disappear and there will be only token sacrifices. Even now in some families who cannot afford to have *balidans* what they do is, they get a *kakkadi* or a melon and cut it with a sword and offer it to the Gods because they cannot afford to kill animals. So it is in a way a blessing in disguise that people are getting poorer with the result that they are doing away with these *balidans.*

Now, coming to the quest'on of slaughter-houses, I would invite my friend to go and visit some of the slaughter-houses. This Bill envisages slaughter-houses and as far as I can see, their number is increasing and the animals which are slaughtered in these slaughter-houses are also increasing. In the slaughter-houses run by the H'ndus, *jhatka* is done to which the hon. Lady Member was referring. It is not so cruel but where the slaughter-houses are run by Muslims, it is against their religion to have *jhatka;* they do *halal. Haldi* is part and parcel of their religious convention. It may be cruel; it may be brutal but, having religious Sanction, it cannot be stopped.

TMR. DEPUTY CHAIRMAN in the Chair.]

Here the provisions of this Bill are so vast and comprehensive that these things will become impractical and impossible.

Then I would refer to clause 29 of the Bill. I do not know why the framers of this Bill have taken pity only on the goat. Here it says:

". . . and it is proved thai such person had in his possession, at the time the offence was alleged to have been comrmttod, tlie skin of a goat with any part of the skin of the head attached thereto, it shall be presumed, until the contrary ia proved, that such goat was killed in an unnecessarily cruel manner."

I was just now referring to *halal* which is a religious act for the Muslims and they would kill the animals only through *halal* and if you do it through *halal,* the skin will still be on the neck.

SHRIMATI MAYA DEVI CHETTRY: But in the slaughter-house they do not offer it to God by *halal.*

SHRI JASWANT SINGH: In our part in all the slaughter-houses run by Muslims only *halal* is done. I can speak of Rajasthan, Madhya Bharat and some other places where in slaughter-houses run by Muslims only *halal* is done. And in halal. you do not cut the whole neck of the animal. Do I take it that under the clause such people will be taken to task and punished? And then I would also like to know why only the goat has been selected. Now, in our parts of the country it is more or less fifty-fifty, goat and sheep. People kill sheep, male sheep no doubt; of course, some females also but only male sheep are slaughtered. Does this mean that if sheep are slaughtered in this manner, they will not be punished but only those who slaughter the goats will be punished? Sir, there is an obvious lacuna here and I cannot compliment the framers of this Bill.

SHRI D. P. SINGH (Bihar): Goat is a very pitiab.x-looking animal, you know.

SHRI JASWANT SINGH: And not sheep? So should I take it that sheep can be slaughtered indiscriminately and it would not be an offence under this Bill and only slaughter of goats will be punished? This is a lacuna which should be taken into account.

Sir, I feel that one thing has been completely left out of this Bill and that is this. If the Government is really so humane and wants to avoid cruelty to an.mals, then it must see what is happening these days in the name of sportsmanship. Most of the former Indian States had their own laws on this subject and those laws were also framed from the point of view of humaneness and avoiding cruelty. Sir, the sportsman was not supposed to kill a female animal and there was to be no general slaughter ' as such. Supposing a sportsman were to go for a big game shoot, he was not allowed to kill female animals; he was also not allowed to kill a cub below a certain age. And as far as shooting of birds was concerned, he was to shoot only that which was sufficient for the family.

SHRI BHUPESH GUPTA: But the family required IOO buffaloes.

SHRI JASWANT SINGH: I am not speaking of buffaloes now. Wh»t is happening now is, the cost of arm and ammunition is rising very rapidly and they are getting beyond the means of many people; even rich people, many of them, cannot afford to go for shikar or sport. But the Army and the Police have got their ammunition. They have to fire off their ammunition for practice. I would invite the hon. Minister who is piloting this Bill to come to our side and see what is happening there. A few years ago, where hundreds and thousands of animals, like, antelopes, deers, black bucks, etc., could be seen roaming about, today not a single one, not even a female one could be seen. Why? Because there has been a general cruel .slaughter by the Army and the Police who have got their own arms and ammunition. Even the rare species are all slaughtered. Take the case of greater bustard; it is a rare animal. In Bikaner they could | be found in bunches of 20, 30 and 50 j in old days. Now you scan the whole j area and you cannot come across even three or four. There had been a wholesale destruction of such animals

[Shri Jaswant Singh.] in a cruel manner. These people of the Army and the Police just do not care. Suppose a bunch of about IOO grouse are sitting at one place. A sportsman will never shoot when they are sitt.ng; he will shoot them only when they are in flight. These people of the Army and the Police go just behind them and shoot while they are sitting at one place in a bunch. They shoot just blindly at them. And out of the whole—lot of IOO or so, just only five or sxx will fall dead; the rest will fly away but at least 30 or 40 will have been wounded. They will fall at different places, a mile or two away and they will rot. The crows will pecK at them and slowly kill them. Such cruel killing is going on throughout the season and we are really helpless. If the Government are really serious that cruelty to animals should be avoided then the provisions of the Bill are not sufficient to prevent the perpetration of such cruelty by these modern shikaris. They just do not care; they shoot at random. They shoot them down in such a cruel manner that at many places such wounded animals lie rotting. When we see large numbers of crows and vultures flying about, we know that the shikaris must have been 'n the area. I therefore submit that if the hon. Minister is serious that justice should be done to tne subject, then some sort of provision should be made and such people who indulge in cruelties of this sort should be taken to task. Otherwise, as far as I am concerned I feel that this is as useless a Bill as any of the Bills which we have got into the habit of passing.

Now, take the case of big game shooting. Unless a person is a good shot we never allowed him to indulge • in big game shooting. Because that is a dangerous game in the first instance and then unless you are a sure shot, you will not hit the animal.

SHRI BHUPESH GUPTA: But h« becomes a good shot by shooting.

SHRI JASWANT SINGH: Not at the animals. I am very sorry that this is a subject on which my hon. friend, Shri Bhupesh Gupta, is not competent to speak. He must first have field practice on tai'gets and when he is perfect in that, he can shoot some other animals, and then go to dangerous animals, because if they are shot jn the leg and not on a vital point, [f]hey wiil go wounded in the jungle. They will later rot and vultures will come and kill them. It will take days before they die in such a cruel manner. Otherw'se, only those who are good shots, who are real sportsmen should go for hunting and if they are real sportsmen it is their duty to see that they shoot at a vital spot.

SHRI A. P. JAIN: May I interrupt my hon. friend? He is talking of shooting. Shooting is provided for under the forest laws of the States and practically all the provisions about which he has been talking are there. Naturally those provisions could not form part of this Bill. P •

SHRI JASWANT SINGH: I am afraid those provisions do not deal with poachers and wholesale slaughterers, who go in the name of sportsmen and kill the b rds. I would like to know whether they deal with the birds. If the hon. Minister will come to our side during winter, I can show h m Imperial Sand Grouse. They sit in bunches of five hundred or seven hundred and these people go and shoot them. They will take to flight and some of them fall down at places two or three miles away. They begin to rot. The crows peck at them and they die slowly. These are not covered.

MR, DEPUTY CHAIRMAN: What he is saying is that there are other prov sions which can preven such things . .

SHRI JASWANT SINGH: I do not accept that.

MR. DEPUTY CHAIRMAN: . . . under the forest laws.

SHRI JASWANT SINGH: I do not accept it. Forest laws deal with different matters altogether. They can deal with preserves. They do not deal with places where there are no preserves and where shooting is allowed. There is no provision regarding cruel shooting of the type which 1 have mentioned. Sir, I was mentioning big game, bison, tiger, etc. If you hit the animal on the leg, that animal will have to die and it will die after a week or ten days and it will rot in the meantime. If he is a good sportsman, he knows that there are rules that, if a big game animal has been shot, but not dead, it is the duty of the sportsman to see that it is located and killed instantaneously. Of course, that involves a lot of risk, but a real sportsman will take that risk if he is fond of shooting. These things can And a place here. If you say that animals which are meant for sport or shooting are not concerned whatsoever with the provisions of this Bill, then it is different matter. But here 'animal' has been defined generally, where every kind of animal except human being has been-brought in. I can say from my experience that the cruelty, which is envisaged in this Bill, is nothing in comparison with the cruelties which are being committed now both on small game like birds and big game like bisons and tigers, and there is scope for some provision being made in this Bill.

Thank you.

SHRIMATI YASHODA REDDY (Andhra Pradesh): Mr. Deputy Chairman, I thank you very much for giving me an opportunity to speak. Actually I do not want to say much on •his Bill, but I have got one or two points which I would like to place before the Ministers and the Joint Select Committee. As my hon. friend preceding me said, I do not think much use will be made out of this Bill, because as long as people do not

31 RSD—7.

realise and feel that cruelty should n#t be done, any amount of legislation like this is not going to do much good. And I do not think that this Bill particularly, which has been brought a bit half-heartedly, will achieve any purpose. It has been brought, I think, more to satisfy the psychological aspects or psychological feelings oi' some of the animal lovers and just to make them feel that they are doing some justice to all those people who have been agitating for it. Personally, I do not want to mix up sentiment with reason. Sentimentally I have got all respect for this Bill and feel that no animal should be killed either for experiment or for any other purpose. When I come to reason, I feel that we cannot proceed with our experiments for scientific progress, unless there is killing, whether it be fbr human beings or otherwise. So, I do not want to touch on that aspect of it and hurt the feelings of some of the hon. Members here when I say that I do not think that experiments should not be conducted. But one thing I should like to say and that is killing will be done whether we like it or not for various purposes.

Now, as far as the question cf food is concerned, I am a non-vegetarian. I am very sorry to say, and I cannot help being a non-vegetarian. Whether I like it or not, whether hon. Members like it or not, animals have to be killed for food. What I would like to say is this. When killing has to be done, I request that Government should at least lay it down in an Act or something specific should be made saying that the killing should be done humanely. After all, once you are killing what does it matter if it is killed painlessly or painfully. There are laws in many countries, especially j in England, where they have made it ! illegal for a person to kill animals ! even for food by causing a lot of pain. i Instead of putting so many rules and regulations and leaving it to the Animal Welfare Board or to the local authority not to cause such infliction of

[Shrimati Yashoda Reddy] pain, I would like the hon. Minister and the Members of the Joint Select Committee to think of introducing some specific provision and say that if it becomes illegal, some heavy fine wiil be imposed or say that everybody should kill in a more humane way. Stunning of the senses and the process of killing should be done in such a way that the animal does not feel the infliction of the pain. If at all the Bill wants to do any justice to the animals, they should introduce a provision or make it a sort of penal provision in this to see that humane killing is introduced. There should be a sort of legal provision saying such and such methods or such and such instruments should be used before killing is done.

One other thing I want to say before I sit down and that is about the animal sacrifices. It has been done generally in clause 9 (f) and there also tlie power has been given to the Board. I do not know why in this Bill it should not be prohibiting the sacrifice of animals in all forms instead of giving a sort of general power to the advisory board. After all, I do not think—whichever religion a Member may believe in— that any person of the civilized world believes that Gods are going to shower blessings for making animal sacrifices. If you really want to prevent animal sacrifices, why do you give it to the Board? Make it an offence under the law and say that no animal in India— it does not matter to what religion one belongs—should be sacrificed. If you want to do anything, let it be done in a most wholehearted fashion. Let them not try to suggest some sympathetic measures which will be neither useful nor can they be implemented. These are the only two things which I wanted to say. Sentimentally I feel like saying it, but reason prevents me from doing it.

سید مظہر امام (بہار) : جناب ڈپٹی چیرمین صاحب - میں اس بل کے متعلق زیادہ بولنا نہیں چاہتا ہوں - صرف دو باتیں آپ کے سامنے رکھنا چاہتا ہوں - اس بل کے متعلق یہاں پر بعض ممبران نے اپنی سپیچ میں یہ فرمایا ہے کہ جب یہ بل سلیکٹ کمیٹی میں جائے تو وہاں پر اس طرح کی تجویز اس بل میں کر دی جائے جس سے حلال کی اجازت کسی کو نہ ہو - میں آنریبل منسٹر اور ہاوس کے سامنے یہ کہہ دینا چاہتا ہوں کہ مسلمان جو گوشت کھاتے ہیں وہ ذبح کرکے ہی کھاتے ہیں - وہ جھٹکے والا گوشت نہیں کھاتے ہیں - اگر قانون کے ذریعہ آپ ذبح کی ممانعت کر دیتے ہیں تو اس کا مطلب یہ ہوگا کہ مسلمان گوشت نہیں کھا سکتے - اگر آپ اس طرح کا کوئی قانون پاس کرنا چاہتے ہیں تو میں اس بات کو صاف طریقہ سے بتا دینا چاہتا ہوں کہ یہ مسلمانوں کا ایک ریلیجس طریقہ ہے اور اس طریقہ کے علاوہ وہ کسی دوسرے طریقے سے گوشت نہیں کھا سکتے ہیں - بل کے دفعہ ۲۹ میں ہے اور ہمارے بعض دوستوں نے بھی کہا کہ اگر چمڑا سر سے لگا رہے گا تو وہ قانوناً جرم قرار دیا جائے گا لیکن میں آپ سے یہ کہنا چاہتا ہوں کہ ذبح کرنے کا طریقہ ہی ایسا ہے کہ جس میں چمڑا سر سے لگا رہتا ہے اگر آپ نے اس کو قانوناً جرم قرار دیا تو اس طرح

سے مسلمان اپنے حق سے محروم ہو جائیں گے - اس لئے دفعہ ۲۹ کو بل سے نکال دیا جائے - آپ اگر قانون بنانا چاہتے ہیں تو آپ کو ہر ریلیجن ہر کلاس کے جذبات اور سینٹی مینٹ کا خیال کرنا ہوگا - ان سب چیزوں کو دیکھ کر آپ کو قانون بنانا چاہئے کسی خاص کمیونٹی کا لحاظ کرکے قانون نہیں بنانا چاہئیے - یہ ٹھیک ہے کہ کچھ باتوں سے کچھ لوگوں کو تکلیف ہو سکتی ہے لیکن اگر صرف جھٹکے کی اجازت دی جاتی ہے تو اس کے معنی یہ ہیں کہ ہم دوسروں کو روکنا چاہتے ہیں - اس لئے بہ حیثیت ممبر کے ہمارا یہ کام نہیں ہے کہ ہم ایسی رائے دیں جس سے کچھ لوگوں کو دقت پیش آئے - میں سلیکٹ کمیٹی سے اپیل کروں گا کہ وہ یہ معلوم کرے کہ کن کن لوگوں کے کیا کیا خیالات ہیں اور وہ یہ بھی دیکھے کہ کانسٹی ٹیوشن میں جو اختیارات دئے گئے ہیں ان کے خلاف کوئی قانون پاس نہ ہونے پائے - جہاں تک جانوروں کی حفاظت اور ان کے ساتھ بے رحمی نہ کرنے کا سوال ہے اس میں دو رائیں نہیں ہو سکتی ہیں - اس لئے میں اس بل کی مخالفت نہیں کر سکتا ہوں بلکہ اس بل کے ساتھ ہوں اور یہ چاہتا ہوں کہ ایسا قانون بنایا جائے جس سے جانوروں کو تکلیف نہ ہو - کچھ لوگ یہ سمجھتے ہیں کہ مسلمانوں کے یہاں ایسی باتیں نہیں ہیں - لیکن ہمارے یہاں بھی یہ مانا گیا ہے کہ جانوروں کے ساتھ کوئی ظلم نہ کرے - اس لحاظ سے بھی میں اس بل کو پسند کرتا ہوں اور اس کا ساتھ دیتا ہوں - لیکن چند ممبر صاحبان نے ایسی باتیں فرمائی ہیں جن کو اگر مان لیا گیا تو خاص کر مسلمانوں کو بہت دقت ہو جائیگی - اس لئے میں یہ اپیل کروں گا کہ ایسی باتوں پر دھیان نہ دیا جائے تاکہ مسلمان بھی گوشت کھا سکیں -

ان الفاظ کے ساتھ میں اس بل کو سپورٹ کرتا ہوں -

†[**सैयद मजहर इमाम** (बिहार) : मैं इस बिल के मुतल्लिक ज्यादा बोलना नहीं चाहता हूं। सिर्फ दो बातें आपके सामने रखना चाहता हूं। इस बिल के मुतल्लिक यहां पर बाज मेम्बरान ने अपनी स्पीच में यह फर्माया है कि जब यह बिल सिलेक्ट कमेटी में जाय तो वहां पर इस तरह की तजवीज इस बिल में कर दी जाय जिससे हलाल की इजाजत किसी को न हो। मैं आनरेबिल मिनिस्टर और हाउस के सामने यह कह देना चाहता हूं कि मुसलमान जो गोश्त खाते हैं वह जबह करके ही खाते हैं। वह झटके वाला गोश्त नहीं खाते हैं अगर कानून के जरिये आप जबह की मुमानत कर देते हैं तो उस का मतलब यह होगा कि मुसलमान गोश्त नहीं खा सकते। अगर आप इस तरह का कोई कानून पास करना चाहते हैं तो मैं इस बात को साफ तरीके से बतला देना चाहता हूं कि यह मुसलमानों का एक रिलीजस तरीका है और इस तरीके के अलावा वे किसी दूसरे तरीके से गोश्त नहीं खा सकते हैं। बिल के दफा २९ में है और हमारे बाज

†[ ] Hindi transliteration.

दोस्तों ने भी कहा कि अगर चमड़ा सर से लगा रहेगा तो वह कानूनन जुर्म करार दिया जायेगा लेकिन मैं आपसे यह कहना चाहता हूं कि जबह करने का तरीका ही ऐसा है कि जिसमें चमड़ा सर से लगा रहता है अगर आपने इसको कानूनन जुर्म करार दिया तो इस तरह से मुसलमान अपने हक से महरूम हो जायेंगे । इसलिये दफा २९ को बिल से निकाल दिया जाय । आप अगर कानून बनाना चाहते हैं तो आपको हर रिलीजन, हर क्लास के जज्बात और सैंटीमेंट का खयाल करना होगा । इन सब चीजों को देख कर आपको कानन बनाना चाहिये । किसी खास कम्यूनिटी का लिहाज करके कानून नहीं बनाना चाहिये । यह ठीक है कि कुछ बातों से कुछ लोगों को तकलीफ हो सकती है लेकिन अगर सिर्फ झटके की इजाजत दी जाती है तो उसके मायने यह हैं कि हम दूसरों को रोकना चाहते हैं । इसलिये बहैसियत मेम्बर के हमारा यह काम नहीं है कि हम ऐसी राय दें जिससे कुछ लोगों को दिक्कत पेश आये । मैं सिलेक्ट कमेटी से अपील करूंगा कि वह यह मालूम करे कि किन किन लोगों के क्या क्या खयालात हैं और वह यह भी देखे कि कान्स्टीट्यूशन में जो अखित्यारात दिये गये हैं उनके खिलाफ कोई कानून पास न होने पाये । जहां तक जानवरों की हिफाजत और उनके साथ बेरहमी न करने का सवाल है उसमें दो रायें नहीं हो सकती हैं। इसलिये मैं इस बिल की मुखालफत नहीं कर सकता हूं बल्कि इस बिल के साथ हूं और यह चाहता हूं कि ऐसा कानून बनाया जाये जिससे जानवरों को तकलीफ न हो । कुछ लोग यह समझते हैं कि मुसलमानों के यहां ऐसी बातें नहीं हैं । लेकिन हमारे यहां भी यह माना गया है कि जानवरों के साथ कोई जुल्म न करे । इस लिहाज से भी मैं इस बिल को पसन्द करता हूं और इसका साथ देता हूं । लेकिन चन्द मेम्बर साहिबान ने ऐसी बातें फर्मायी हैं जिनको अगर मान लिया गया तो खासकर मुसलमानों को बहुत दिक्कत हो जायेगी । इसलिये मैं यह अपील करूंगा कि ऐसी बातों पर ध्यान न दिया जाय ताकि मुसलमान भी गोश्त खा सकें ।

इन अलफ़ाज के साथ मैं इस बिल का सपोर्ट करता हूं ।]

MR. DEPUTY CHAIRMAN: Mr. Lingam, do you want to speak?

SHRI N. M.

: Yes, Sir.

MR. DEPUTY CHAIRMAN: All right. You can speak tomorrow.

There is a Message.

MESSAGE FROM THE LOK SABHA

THE STATE BANK OF INDIA (SUBSIDIARY BANKS) BILL, 1959

SECRETARY: Sir, I have to report the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha: —

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the State Bank of India (Subsidiary Banks) Bill, 1959, as passed by Lok Sabha at its sitting held on the 12th August, 3959."

I lay the Bill on the Table.

MR. DEPUTY CHAIRMAN: The House stands adjourned till 11 A.M. tomorrow.

The House then adjourned at three minutes past five of the clock till eleven of the clock on Thursday, the 13th August 1959.